

ANNEXURE A

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH - LUCKNOW

INDEX - SHEET T.A. 59/92 (TL)
CAUSE TITLE TA 184/86
C.A. 212/84

NAME OF THE PARTIES Smt. Chameela Devi - APPLICANT

VERSUS
Secretary post & telegraphals. Obs. - RESPONDENTS

<u>S.I. no.</u>	<u>Description of documents.</u>	<u>Page</u>
-----------------	----------------------------------	-------------

File A

- | | | |
|--------------------------|-----|--------|
| (1) Check list | --- | A1h |
| (2) 1. Self shik | --- | A1-A6 |
| (2) 2. Injunt | --- | A7, A9 |
| (3) Lead account records | --- | |

(42)

Order Sheet

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH ALLAHABAD

T.A. No. 164 of 1986

VS

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned
1	2	3
28/5/87	<u>Deputy Registrar</u> As the cases of Shri KC Sinha are adjourned, list this case on 10/7/87. DK 28/5/87	
10-7-87	Hon. S. Zahoor Husain, Jc, Hon. Ajay Kumar Jc (A) Sri DK Sinha for the applicant S. ill. Sri K C Sinha for the respondents. Put up for hearing on 14-8-87 V.C. - 31/ 14/8/87 No sitting. Adj. to 13/10/87.	

(11)

SL. NO. of
order

Date of
Order

ORDER WITH SIGNATURE

Office notes as to action
(if any) taken on order

1-1-87 Hon. Ajay Johri - AM.
Hon. G.S. Sharma - JM

Si A.K. Sinnotana
has sent his illness
application. The
case is accordingly
adjourned to 30/1/87
for hearing.

AM.
SH.

JM.

30.1.87 ~~Si A.K. Sinnotana~~ to 23.3.87

2.3.87 ~~Re Si A.K. Sinnotana~~ to 25.3.87

25.3.87 Hon. S. Zahoor Hasan, VC.
Hon. Ajay Johri, MCA

Si A.K. Sinnotana files application
and an application to summon
certain documents. Si VC.
Sinha has been given a copy
of the same.

Put up for hearing
on 24.4.87 as requested and
the documents mentioned
in application be produced
on the date fixed.

24.4.87 VC
Consd on strike by
to 15.5.87.

30
MCA

15/5/87 No Selling Adj to 28-5-87.
back 15/5

(3)
Order Sheet

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH ALLAHABAD

Regn. No. 184 (T) of 1986
Smt. Chamele Devi VS Secy. P&T Deptt. Goss.

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned
1	2	3
1-8-86	Office report- (i) OS No. 212/84, received on transfer from III Addl. Munsif Faizabad. (ii) Cause of action - Removal from service. (iii) At the stage of transfer WS filed and the case was ready for hearing. (iv) In the office of Tribunal notice issued to both the parties by regd. post. (v) Shri Anup Kumar Srivastava Adv. Ald. has filed vakalatnama on behalf of the plaintiff. Submitted for orders. Mojumdar 1/8/86	
4-8-86	No sitting. Adjourned for 5-9-86 Lok 4/8	

(AM)

CAT/J/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

.....

O.A./T.A. No. 184 1986

Applicant(s)

Versus

Respondent(s)

Sr. No.	DATE	Orders
	11.5.88	Hon. S. Zahed Hasan, Jt. Hon. A. Johari, Jn. On the request of the Counsel for the parties the case is adjourned to 3-8-88. Am. Yc.
	3.8.88	No. Sitting Adj to 21.10.88 mls
	21.10.88	No. Sitting Adj to 18.11.88 mls
	18.11.88	Case is adjourned to 9.12.88 due to Advocate's strike. Jcson
	9.12.88	No Sitting Adj to 03.3.89. Jcson No Sitting Adj to 28.4.89 for hearing. Jcson

(105) CAT/J/11
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

A./ T.A. No. 184 1986

Smt Chamele Applicant(s)
Dem

Versus

UBI

Respondent(s)

Sr. No.	DATE	Orders
---------	------	--------

22.8.90

Hon D.K. Agrawal Jm
Hon K. Obayya J AM

~~None~~ None present for the
applicant & Shri K.C. Sinha
present for the respondents.
The case is adjourned
to 9/11/90 for hearing.

AM

Dec
JM

9-11-90

No sitting. Adjourned to
21-1-91 for hearing.

Dec

24/1/91

No sitting adjourned
to 20.5.91 for hearing.

by
AM

25.8.92

Case not reached after
20.7.92

Mac

20.7.92

Mr. Subh of D.M. and

Dr. 14.9.92

E.R.

case is

S.F.H. 14.9.92

8

9/9/92

Dr. Mr. Justice V.C. Srinivasan

Dr. Mr. K. Obayya, D.M.

Request made on behalf
of the learned Counsel for the respondent
on 16.9.92

2

Am

W

W

16-9-92

Heard Mr. Justice V.C. Srinivasan, V.C.
Heard Mr. K. Obayya, A.M.

Heard the learned Counsel
for the parties. Judgment
dictated separately.

A.M.

V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(LUCKNOW BENCH)
LUCKNOW.

...

~~D.A. NO~~

199 (L)

T.A. NO

184/86

Date of Decision 16-9-92

Sri. Chamela Devi.

Petitioner.

Sri. A. K. Srivastava.

Advocate for the
Petitioner(s)

V E R S U S

Secretary, Post & Telegraph

Respondent.

Sms. K. C. Sinha

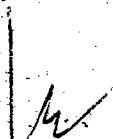
Advocate for the
Respondents

C O R A M

The Hon'ble Mr. Justice U. C. Sinha V-C

The Hon'ble Mr. K. obayya, A.M.

1. Whether reporter of local papers may be allowed to see the Judgment ? ✓
2. To be referred to the reporter or not ? ✓
3. Whether to be circulated to other benches ? ✓
4. Whether ~~to be~~ their Lord ships wish to see the fair copy of the Judgment ? ✓


VICE-CHAIRMAN/MEMBER

AF

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

T.A.No.184 of 1986.

Smt.Chamela DeviApplicant.

Versus

Secretary Posts & Telegraphs Department
& othersRespondents.

Hon'ble Mr.Justice U.C.Srivastava, V.C.

Hon'ble Mr. K.Chayya, A.M.

(By Hon'ble Mr.Justice U.C.Srivastava, V.C.)

This is a transferred case under section 29 of the Administrative Tribunal Act.

2. The applicant filed a Civil Suit in the Court of Munsif Hawali, Faizabad praying that a decree for declaration be granted in her favour against the respondents declaring that the removal of the applicant from service is illegal and the applicant continues to be as Branch Post Master, Village Nimri, District Faizabad.

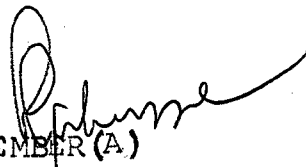
3. It appears that in pursuance of advertisement, the applicant also applied for the same and out of the aspirants, the applicant's ~~xxxx~~ was considered to be more suitable candidate, that is why she was selected and appointment was also given to her. In pursuance of the same, the applicant was appointed on 3.4.82. Some two months thereafter, the applicant was removed from the said post. This order has been challenged in the civil suit.

4. The respondents have put in appearance and have filed their written statement before the Court of Munsif Hawali stating that on complaint, an enquiry was made from the Basic Shiksha Adhikari, Faizabad and it was discovered that the certificates, which were filed by the applicant, were forged and fictitious and the applicant never studied in the institution of which

she had produced the certificates and that is why her appointment was cancelled. The record, which has been produced before us, indicates that one Ram Daras Yadav, who moved an application in this case for impleading him as a party, made the said complaint and his complaint was countersigned and rather forwarded by Shri Mitra Sen Yadav, MLA. The enquiry was made behind the back of the applicant and taking into consideration the report of the principal and others, this order was passed and it appears that thereafter another person was appointed. The applicant's grievance is that this could not have been done without associating an enquiry and without giving an opportunity of hearing to the applicant. In one of the affidavits, she has stated that the register indicates that certain erasures have been made subsequently. So it cannot be said that she ~~was~~ never studied in the said institution. As a matter of fact, she did study in the institution and the certificates, which were issued to her during that time, were true certificates. In view of the fact that the applicant has not been associated with the enquiry, although she was duly appointed, the order of removal has got to be set aside to the extent that a fresh enquiry in the matter is to be made after associating the applicant with the same. In case, after associating the applicant, it is found that the certificates, submitted by the applicant, were in fact forged, this application shall stand dismissed. In case, it is found that the certificates, submitted by her, were

W

correct, the removal order will be deemed to have been quashed and the applicant will be deemed to be continuing in service. Let the enquiry be concluded within a period of four months from the date of communication of this order. No order as to costs.



MEMBER (A)



VICE CHAIRMAN.

DATED: SEPTEMBER 16, 1992

(ug)

गोपनीय प्रमाणित - १०७१० ०२ प्रमाणित प्रमाणित - १५-०८-८२ - (८८९) - १९८४ - १०,००,००० (₹)

न्यायालय III Amm
डिजिटल
मुद्रावाप सठ २१२/०५ (B)

श्रीमती चमेली

सेवे श्री पोस्ट एन्ड टेलीग्राम

दाखल ३१-५-८५
मिलाला ३-३-८६

184(T)/86

Central Administrative Tribunal

Additional Bench

ALLAHABAD, PATNA/JABALPUR

Date of Filing 11/3/86

Date of Receipt by Post

for Deputy Registrar

20/2 सामान्य सूची (अध्याय 4, नियम 4)

वाढ संख्या

राज्य सरकार बजट

व्यवसाय

निर्माण का दिनांक

मुसिफ हवाली

वर्ष 197

फैजाबाद

प्रपत्र सं० 212/84

जीमती चपला देवी

अध्याय 12 नियम 1 के अनुसार पत्रावली का प्रकार

मा० 500/2

जाति

हिन्दू धर्माबादी

22/2/84

पत्र की क्रम-संख्या	पत्रजात का प्रकार	नत्थी (क) या नत्थी (ख)	सम्मिलित किये गये पत्रजात के पत्रों की सं०	न्यायालय शुल्क		पत्रजात को सम्मिलित किये जाने का दिनांक
				टिकटों (स्टाम्पों) की संख्या	मूल्य	
1	2	3	4	5	6	7
1	रिच	री	1	✓		31/8/84
2	अपेक्षा पत्र	रि	5	✓		
3	वाद पत्र	री	6	✓	84/-	
4	वाक पत्र	रि	1	✓		
5	प्रमाण पत्र	रि	1	✓	150	
6	रिच वाक	गी	1	✓		
7	रिच	री	4	✓		
8	प्रमाण पत्र	रि	1	✓		21/8/84
9	रिच वाक	रि	1	✓		19/10/84
10	प्रमाण पत्र	री	4	✓		21/8/84
11	रिच वाक	रि	1	✓		
12	प्रमाण पत्र	रि	2	✓	150	21/11/84
13	रिच वाक	रि	4	✓		19-11-84
14	रिच वाक वाक	रि	1	✓	3-00	10
15	रिच वाक रिच	रि	2	✓	150	

एच० सी० जे० प्रपन्न सं० १ भाग IX

सामान्य सची (अध्याय 4, नियम 4)

२२५४४३

दाद संस्था

राज्य सरकार बना ।

॥३॥

निर्गं १ हा डि रांरु

ਦਰਮ 198 ੫੦

સાદબંધ

निष्ठा ३

धनः

स्थान

धाना

जाति

जिला

अध्याय 12 नियम 1 के अनुसार पत्रावली का प्रकार

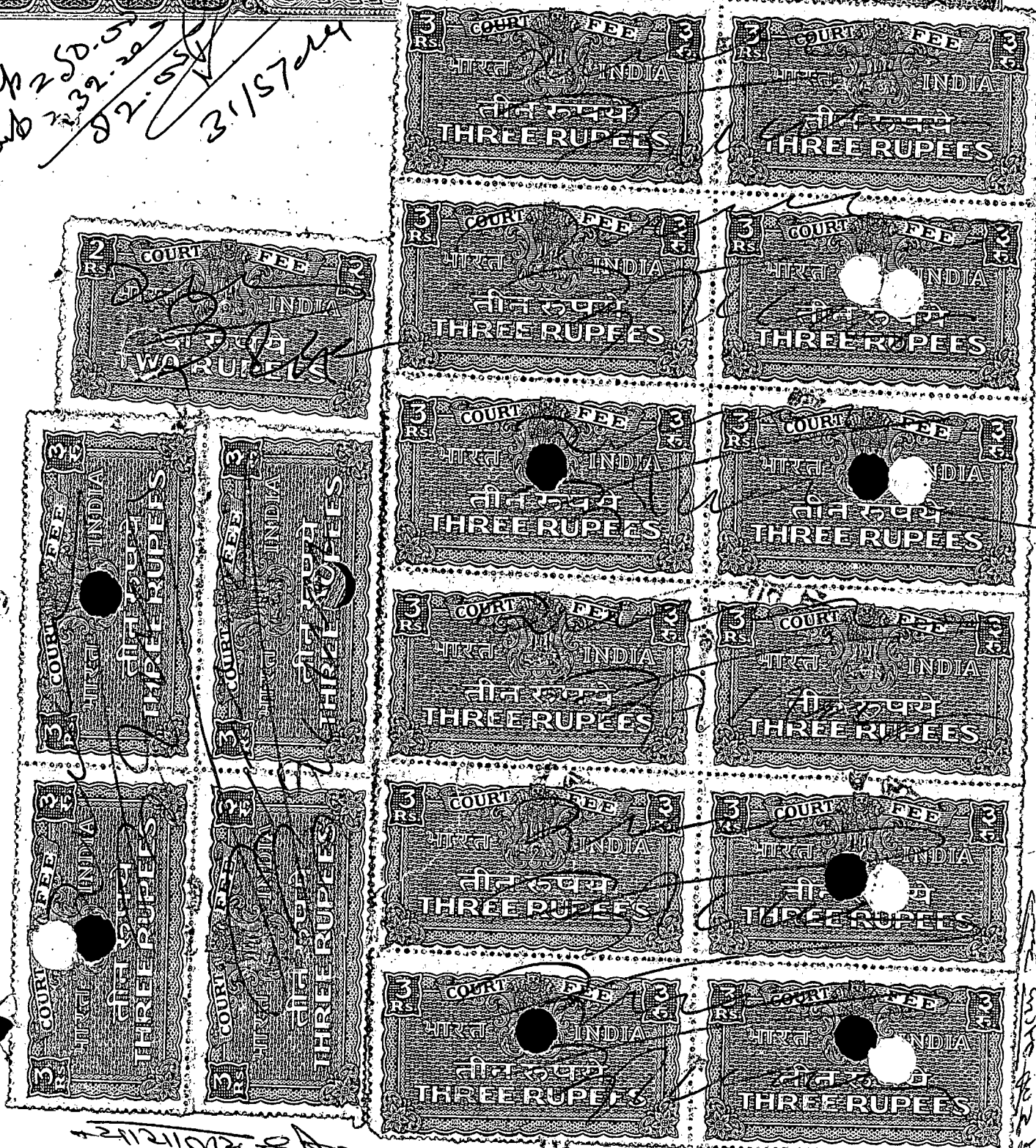
पत्र की क्रमांक संख्या	पत्रजात का प्रकार	नत्थी (क) या नत्थी (ख)	सम्मिलित किये गये पत्रजात के पत्रों की सं०	न्यायालय शुल्क		पत्रजात को पत्रावली में सम्मिलित किये जाने का दिनांक	अन्य
				टिकटों (स्टाम्पों) की संख्या	मूल्य		
1	2	3	60	44	116-85	7	8
34 35	पहिली नोटीस	क1 क2	1 1	- -	- -		
			62	44	116-85		
प्रकृति विनाशकारी लक्ष्मी मिश्र के अन्तर् आगलानदी नाम की जगह पर 3/10 अन्तर् के चिह्न							

INDIA COURT FEE

31/57 50 Rs.



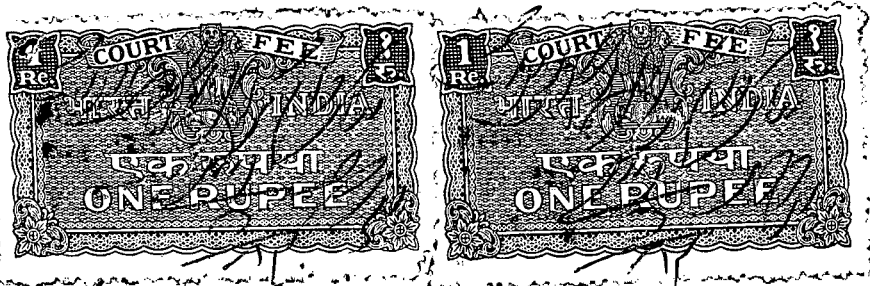
1 Sub 250.00
12 Sub 232.20
82.55
31/57



न्यायालय की आज्ञा पुराने नये यम दौली के जावक
सीमती चमेल देवी
सेवकरी फीस एवं दौली शुल्क डिपार्टमेंट आदि - जलेश्वर मठ
जलाम
लौदनी
न्यायालय की आज्ञा पुराने नये यम दौली के जावक
र S.No 189
सीमती चमेल देवी
जलेश्वर मठ

In the Court of Munsif Haveli, Faizabad.

Plaint Under Order 7 Rule 1 C.P.C.



Smt. Chamela Devi aged about 30 years wife of
Sri Jang Bahadur Singh r/o village and post office Nimri,
pargana Pachchhimrath, Tahsil Bikapur, District Faizabad.

Regd. No. 212 of 1982 Plaintiff.
Versus

1. Secretary Posts and Telegraphs Department, Central Government, New Delhi.
2. The Senior Superintendent Posts Offices, Faizabad.
3. The Director Postal Services, Lucknow Region, Lucknow.

Defendants.

SUIT FOR DECLARATION AND RECOVERY OF Rs. 500/-.

Sir,

The above named plaintiff states as under :-

1. That the defendant No. 2 had advertised in the month of February, 1982 for the post of Branch Post Master, Nimri, Tahsil Bikapur, District Faizabad, calling upon applications from the prospective Candidates, residing in village Nimri, pargana Pachchhimrath, Tahsil Bikapur, District Faizabad.
2. That the plaintiff submitted her application duly accompanied with true copies of Scholar Register issued by Head Master Junior High School Sarvajanic Vidyalaya Ranapur, Faizabad.
3. That Ram Daras Yadav, Sia Ram and Gaya Prasad, residents of village Nimri also had submitted their applications.

3/29

3/29
R.S. No. of 1984
श्री राम दास यादव के संबंध में

4. That the defendant No.2 got necessary enquiries made through Inspector regarding the genuineness of the Certificates submitted by the plaintiff and other above named candidates .
5. That the Certificate and other requirements submitted by the plaintiff was found to be correct and genuine and as such the plaintiff was selected and she was appointed as Branch Post Master Nimri vide Memo No.F.A.556 dated 3-4-82.
6. That the other candidates ,named above, were not selected for the post because they were not found fit .
7. That Sri Mehrotra ,Post Master Faizabad who was looking of the current duties of Senior Superintendent Post offices ,Faizabad ,issued an order putting off,duty of the plaintiff vide Memo No.P.F.A.556 dated 2-2-83.
8. That the Senior Superintendent Post Offices ,Faizabad vide Memo No.P.F.A.556 dated 23-4-83 after lapse of about two months without holding any enquiry as required under law and also without affording opportunity to the plaintiff removed her from the post .
9. That it seems that other candidates Ram Daras Yadav, Sia Ram and others being not selected for the post became biased with the plaintiff.
10. That the Head Master Sri Lallan Yadav of Sarvajanic Vidyalaya Ranapur is ^{relative} ~~relation~~ of Sri Ram Daras Yadav and it seems that Sri Ram Daras Yadav in collusion with the above named Head Master got some manipulation in the Scholar Register and attendance register in

श्री राम दास

[illegible]

- உயிரினம் 2018

- यमी मा देवी

- (a) That a decree for declaration may kindly be passed in favour of the plaintiff against the defendants declaring that the removal of the plaintiff from the service is illegal and the plaintiff continues to be Branch Post Master village Nimri, District Faizabad.
- (b) That a decree for Rs. 500/- be passed in favour of the plaintiff against the defendants.
- (c) That the cost of the suit be awarded to the plaintiff against the defendants.
- (d) That any other relief which the court may deem fit and proper, in circumstances of the present case may kindly be granted.

Verification.

I, the plaintiff do hereby verify that the contents of para 1 to 15 are true to my knowledge and that of para 16 and 17 are true to my belief.

Verified this 31st day of May, 1984 in the court compound Faizabad.

Plaintiff

ਚਮੇਲਾ ਦੇਵੀ

Plaintiff

Chamela Devi.

ਚਮੇਲਾ ਦੇਵੀ

Through

Ram

Krupal Singh
Advocate
31.5.84

Counsel for the plaintiff.

Dated 31-5-1984.

In the court of Munsif Haveli, Faizabad .

Written Statement under order VIII rule 1 CP

In re :

Smt. Chandra DeviPlaintiff

versus

Secretary Post and Telegraph

Department and others.....Defendants.

Reg. suit No. 212 of 1984

Date fixed ~~31.8.84~~ 21.9.84

Written statement on behalf of defendants .

Para 1. Admitted . Subject to the date of advertisement
which is 8.3.1982 instead of February 1982 .

Para 2 .. Admitted .

Para 3 ..Admitted subject to the name of Gaya Prasad .

Para 4 ...Needs no reply .

Para 5 ..Admitted. Subject to the Additional pleas.

Para 6 ..Not admitted. Subject to the Additional pleas.

Para 7 .. Admitted.

Para 8 .. Admitted .

Para 9 .. Noreply.is needed from the answring defendant.

Para 10 ..The allegations about the influence upon the
defendants are not denied . Rest of the contents
of this para are not admitted for want of
knowledge. Kindly see the Additional pleas .

Para 11 ..The reasons shown under this para are mis-considered

10/12/84
Munsif Haveli Faizabad
Smt. Chandra Devi
Secretary Post and Telegraph
Department

Para-12.. The contents of this para also are misconceived and baseless which are not admitted.

Para 13..Not admitted as alleged .

Para 14..The validity of the notice is denied.

Para 15..No cause of action for the present suit has ever arisen .

Para 16.. The suit has been wrongly and improperly under valued and the court fee has been paid insufficiently.

Para 17.. The plaintiff is not entitled to any relief whatsoever .

Additional Pleadings

Para 18..That the post of Extra Departmental Branch Post Master Nimari, Faizabad was advertised to fill up the vacancy of this post vide notice dated 8.3.82 .

Para 19..That the plaintiff as well as some other candidates applied for the said post .

Para 20..That the desirous candidates were required to attach the requisite documents with their application in response to which besides the other candidates , the plaintiff submitted mark-sheet and Transfer Certificate along with other documents on the basis of which the plaintiff was provisionally appointed on the said post .

Para 21..That after the plaintiff was appointed ,

complaints from Sri Mitra Sen Yadava, M.L.A. ,

10/2/82
12
Not admitted as alleged
The validity of the notice is denied
No cause of action for the present suit has ever arisen
The suit has been wrongly and improperly under valued and the court fee has been paid insufficiently
The plaintiff is not entitled to any relief whatsoever
Additional Pleadings
Para 18..That the post of Extra Departmental Branch Post Master Nimari, Faizabad was advertised to fill up the vacancy of this post vide notice dated 8.3.82 .
Para 19..That the plaintiff as well as some other candidates applied for the said post .
Para 20..That the desirous candidates were required to attach the requisite documents with their application in response to which besides the other candidates , the plaintiff submitted mark-sheet and Transfer Certificate along with other documents on the basis of which the plaintiff was provisionally appointed on the said post .
Para 21..That after the plaintiff was appointed ,
complaints from Sri Mitra Sen Yadava, M.L.A. ,

न्यायालय श्रीमान ...
मुकदमा नं. ...
गण पं. ...

;

Thompson

न्यायालय श्रीमान
 मुकवमा नगर
 नाम पदकाय
 फेदी - पदकाय

ଅନୁଷ୍ଠାନ

Dated : 31.2.84

for defendants.

I, M.L. Kuril Senior Superintendent
of Post Offices, Faizabad Division,
Faizabad do hereby verify that the
contents of paras 1 to 27 of this written
statement are true to my belief based on
the perusal of departmental records, information
gathered and legal opinion obtained.

Verified this 31 day of August 1984 in my
office at Faizabad .

✓ ~~M. L. Kuril~~
(M. L. Kuril)
Senior Superintendent of Post Offices ,
Faizabad Division, Faizabad .
Through :-

(G. P. Shukla) Advocate
Addl. D. G. C. (Civil) Faizabad
सरकारी वकील दीवानी
फैजाबाद

गुणवत्ता की मात्रा गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

21/84

2/84

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

30/03

गुणवत्ता गुणवत्ता गुणवत्ता

गुणवत्ता गुणवत्ता गुणवत्ता

5000

गुणवत्ता गुणवत्ता गुणवत्ता

12/11/84

12⁵² 5 (का) 40/40 rule 10 cm
अनुसूची

2/200

द्वितीय दिवस 19/11/84
को प्रकाशित

19.11.84 शुक्रवार प्रकाशित समाचार
आपका आदेश प्राप्त हुआ
13⁵² शपथपत्र प्रमाणित 12⁵²
के तहत दिया गया।

19.12.84
आदेश
12/12/84
+ 16/12

शुक्रवार को आपकी निलंबना
12⁵² दिनांक 19.12.84 को देखा हो

19/4

19.12.84 शुक्रवार प्रकाशित समाचार
आपका आदेश प्राप्त हुआ
14 वीं प्रमाणित शीका का
दाखिल करने आपकी वापस न किया
जो लीका हुआ।

30.1.85
12/11/85

शुक्रवार को दाखिल आपकी
निलंबना 12⁵² दिनांक
30.1.85 को देखा हो।

30-1-85
14-12-84

शुक्रवार

212/84
चमेल देवी को लेकर पी. एल. कारागार

2/30

29.4.85

मुकदमा मुकाम (1) जाम

उपरोक्त मुकदमा (1) जाम

19 वीं मुकदमा पर वास्तव में

प्रतिवादी को रिहा / (लीट) /

कैफ़ी

मुकदमा वास्तव में निराला 125²

व 155² दिनांक 16.5.85

को प्रेषित है /

मुकदमा

16.5.85

मुकदमा मुकाम (1) जाम

उपरोक्त मुकदमा (1) जाम

20 वीं मुकदमा पर प्रतिवादी

प्रतिवादी को रिहा / (लीट) /

कैफ़ी

मुकदमा वास्तव में निराला 155²

व 125² दिनांक 16.7.85 को

प्रेषित है /

मुकदमा

16/7/85

उपरोक्त मुकदमा

पर

उपरोक्त मुकदमा उपरोक्त

मुकदमा 12 मई व 15 मई

पर उपरोक्त मुकदमा

उपरोक्त मुकदमा

उपरोक्त मुकदमा

उपरोक्त मुकदमा

उपरोक्त मुकदमा

उपरोक्त मुकदमा

16/5/85

16.5/85

21 मई

21/5/85

16/7/85

16/7

16/7

16/7

मामा मामा

2/0

16/5/85

16/5

આદિના - સુધા ગાંધી મા
અગ્રણી આ પ્રમાણે
મહાત્મા બે તરફીય
કાળ ને નવી પડતાઈ
ગાંધી સુધા યાદે મહાત્મા
આ આદિના ને સુધા બે
અગ્રણી બેલેલ નથી કે ન હી
કે ન હી વિચાર આદિ ન
અગ્રણી અગ્રણી હી ગાંધી
જેના હાથે યાદે મહાત્મા
જે ને આગ્રણી માનવતા
માટે ને હી પ્રમાણે
અગ્રણી અગ્રણી 31 ને યાદે
12 ને આગ્રણી આગ્રણી

આગ્રણી

12 312 આદિના 12 ને
અગ્રણી 15 ને આગ્રણી 12 ને
આગ્રણી આગ્રણી

જાણી 8/8/85
આગ્રણી
આગ્રણી
8/8
જાણી

આગ્રણી આગ્રણી
આગ્રણી આગ્રણી
આગ્રણી આગ્રણી
આગ્રણી આગ્રણી

गौरी हेली के बाबा

पूजाबाद ८. 22/04 2/50
कीमती चोरी की वस्तु रिपोर्ट की जा रही है

19.9.85

बहु बाद जिला न्यायाधीश के आदेशानुसार
अतिरिक्त मुक्ति सं. VI के न्यायालय
को स्थानान्तरित किया जाता है।

मुक्ति हेली
कैलाबाद

3.10.85

काम पूरा करने के लिए हुमा
पुनर्जा ही प्रकीर्ण पत्र
वैने करीब 100 शक्ति पत्र
हुमा जिस पर पंजा 0022/82
होता गया। मुसलमान रिक्त गया।
आदेश

22/82 के निरूपण आदेश
एव विवरण हेतु दिनांक 14.10.85
को दिनांक 14.10.85
पु. न. न.

दिनांक 14/10/85

मुक्ति

अतिरिक्त मुक्ति

14.10.85 - 22/82 के निरूपण
आदेश

22/82 के निरूपण
आदेश
16/11/85 के निरूपण
आदेश
18/11/85 के निरूपण
आदेश

दिनांक 16/11/85
18/11/85
मुक्ति

21284

22/2/86

23-92-22

ਗੈਰ ਧਮਾਕਾ ਗਮੀ ਪਸਾਰ ਭਾਵੇਂ

22/2/86

ਪਾਇਲਟ ਦੀ ਜੇਲ੍ਹ ਨੂੰ ਮਿਲਾ

ਅਤੇ ਪਾਇਲਟ ਦੀ ਗੱਲ ਵਿਰੋਧ ਨਹੀਂ

ਮਿਲਾ ਗਮੀ ਪਾਇਲਟ - ਪਾਇਲਟ

ਨੇ ਹਰ ਅਤੇ ਅਤੇ 28/2

ਤਿਨਾਂ 98-9-22 ਅਤੇ 23/2/86

28/2 ਵਿਰੋਧ ਨਹੀਂ ਮਿਲਾ ਮਿਲਾ

20/2/86

20/2/86

14/1/86

20/2/86

98-9-22

ਗੈਰ ਧਮਾਕਾ ਗਮੀ ਪਸਾਰ ਭਾਵੇਂ

20/2/86

ਪਾਇਲਟ ਦੀ ਜੇਲ੍ਹ ਨੂੰ ਮਿਲਾ

ਅਤੇ ਅੰਦਰ ਲਾਗੂ ਅਤੇ

ਦੋ ਪਾਇਲਟ ਦੀ ਗੱਲ

ਵਿਰੋਧ ਨਹੀਂ ਮਿਲਾ

ਪਾਇਲਟ ਹਰ ਅਤੇ ਅਤੇ 28/2

ਤਿਨਾਂ 20-2-22 ਅਤੇ 23/2/86

28/2 ਵਿਰੋਧ ਨਹੀਂ ਮਿਲਾ

ਪਸਾਰ ਦੀ ਪਸਾਰ

20/2/86

20/2/86

20/2/86

20/2/86

20/2/86

20/2/86

Case called out

Parties Present

with Counsel

Heard on 22/23/24

Put out for orders

on 28/2/86

20/2/86

20/2/86

20/2/86

20/2/86

क्रमबद्ध आदेश-पत्र
(अध्याय 4, नियम 3)

न्यायालय
मामला संख्या
संख्या
निवासी

स्थान
सन् 19 ई०
वाद सन्

29/2/20

आदेश संख्या	दिनांक	आदेश अथवा आदेश का संक्षेप	मंजिस्ट्रेट के हस्ताक्षर	टिप्पणी
4.386		मानव अधिकारों का उल्लंघन होने पर न्यायालय को कार्रवाई करने का आदेश (अनुच्छेद 22(1) के अन्तर्गत)		

33/142

प्रकीर्ण वाद में आवेदन

न्यायालय

मुक्ति हवाई

स्थान

मुक्ति हवाई

व्यवहार वाद संख्या

212/84

सन् 19

ई०

प्रकीर्ण संख्या

X

सन् 19

ई०

Smt. Chamla Devi aged about 30 years wife
 of Smt. Tang Bahadur Singh No village and post.
 Office Nimri Pargana Bunchhimrath Tahsil Bileaspur
 Dist. Faizabad. Plaintiff

बनाम

- ① Secretary Posts and Telegraphs Department
 Central Government, New Delhi.
 - ② The Senior Superintendent Post Offices, Faizabad.
 - ③ The Director Postal Services, Lucknow Region.
- टिप्पणी---जो पते कि ऊपर दिये गये हैं वह पक्षकारों ने
 को छाड़कर, जो उपस्थित नहीं हुये, तामील के प्रयोग से दाखिल किये हैं।

को लिये आवेदन-पत्र

Link Bar Declaration and Recovery of Rs. 500/-
 के लिये दावा

आवेदक के लिये श्री, मुक्ति हवाई

अभिवक्ता और प्रतिपक्षकार

के लिये श्री, मुक्ति हवाई

अभिवक्ता की उपस्थिति में इस वाद

के दिनांक

16

मास

)

सन् 1985

ई०

को श्री-मावती फाउंडेशन

श्री, मुक्ति हवाई

न्यायालय के पीठासीन पदाधिकारी के समक्ष निर्णय के लिये पेश होने

पर एतद्वारा आदिष्ट किया जाता है कि

1272 वर्ग फीट जमीन का मालिक है 11572 रु० तक

और वह और आदिष्ट किया जाता है कि

जमीन का मालिक है

की

रुपया इस आवेदन-पत्र के खर्च की

बावत, जो उस पर प्रभावित किया गया है, दें।

पदाधिकारी के हस्ताक्षर

(मावती फाउंडेशन)
 मुक्ति हवाई
 21/85

33/20

प्रकीर्ण बाब में आवेदन

न्यायालय

III Ann. Kirzabad

आवेदन बाब संख्या

2121

तम १२४५६०

प्रकीर्ण संख्या

तम १६ ६०

Smt. Chamele Devi aged about 30 years w/o
 Sri. Jang Bahadur Singh Village and Post Office Himra
 Pargana Kethinwala Tehsil, Mithapur Kirzabad

आवेदन

1. Secretary Posts and Telegraphs Department, Govt.
 Government New Delhi

2. Senior Superintendent Post Office, Kirzabad.
 3. The Director Postal Services Lucknow Region.
 Lucknow

प्रतिपक्षकार

न्यायालय का बाब संख्या
 आवेदन संख्या
 प्रकीर्ण संख्या

टिप्पणी—जो पक्ष कि ऊपर दिये गये हैं वह प्रकीर्ण हैं

को छोड़कर, जो उपस्थित नहीं हों, तभी के प्रयोग से दायित्व दिये हैं।

Subfer Declaration and Release of Rs 5000/-

के दिये जायें

आवेदन के लिये श्री रंगनाथ सिंह

अभिपक्षता और प्रतिपक्षकार

के लिये श्री विजय शंकर कुमार खन्ना

अभिपक्षता की उपस्थिति में इस बाब

के दिनांक 3 मास 1 तम १२४५६० को श्री नरेश चण्डा

होती है कि मैंने न्यायालय के नोडलीय न्यायिकारी के समक्ष विधायक के लिये पैसा दिये
 पर एतद्वारा आविष्ट किया जाता है कि 3/६ स्वामी करतार प्रसाद के लिये पैसा दिये जायें
 और यह और आविष्ट किया जाता है कि जो स्थिति मिल पाती है

को प्रमाण इस आविष्ट-पत्र में दिये जायें

बाबत, जो उस पर दायित्व किया गया है, है।

होती है कि मैंने न्यायालय के नोडलीय न्यायिकारी के समक्ष विधायक के लिये पैसा दिये
 पर एतद्वारा आविष्ट किया जाता है कि 3/६ स्वामी करतार प्रसाद के लिये पैसा दिये जायें
 और यह और आविष्ट किया जाता है कि जो स्थिति मिल पाती है

* The Senior Superintendent posts offices, Faizabad

35/Jan

I. G. J. Part V Z

(नमूना काबिल फरोत)

3.8.84

सम्मन वास्ते करारदार उमूर तनकीह तलब

(आर्डर ५ कायदा १ व ५)

स्वर मुकादम
आदालत

In the Court of Munsif, Hakeeli Faizabad

Smt. Chamela Devi

Secretary posts and Telegraph and Ottuk

हरगाह

Plaintiff

ने आप के नाम नालिश बाबत

के दायर की है, लिहाजा आपको हुक्म होती कि आप बतारीख

सन १९८८ ई० बबत्त बजे दिन के असालतन या मार्फत वकील

जो मुकदमा के हालात से करार वकाई वाकफ किया गया हो और कुल उमूरात अहम

मालिका मुकदमा का जबाब दे सके या जिसके पास कोई और शख्स हो कि जो जबाब

सबालात का दे सके, हाजिर हो और जबाब देही का दावा करे और आपको लाजिम है

उसकी रोज जुमला दस्तावेज पेश करे जिन पर आप बतारीख अफ्नी जबाब देही के इस्तदाल

जा चहते हो ।

आपकी इत्तिला दी जाती है कि अगर बरोज मजकूर आर हाजिर न होंगे तो मुकदम

पर हाजिरी आपके सजमूअ और फैसला होगा ।

बसन्त मे दस्तखत और मुहर अदालत के आज बतारीख

१९८८ ई० की जारी किया गया

माह

इत्तिला

Notary Public at Munsif
Hakeeli Faizabad
Smt. Chamela Devi
Secretary posts and Ottuk

(१) अगर आपको यह आदेश है कि आपके गवाह अपनी मर्जी से हाजिर न होंगे तो आप अदालत

से सम्मन त्रई मुराद जारी कर सकते हैं कि गवाह हाजिर न हो वह जब न हाजिर कराया जाय और

दस्तावेज की किसी गवाह से पेश कराने का आप इस्ततेहकाक रखते हैं वाह उससे पेश कराई जाय,

कि आप खर्चा जरूरी अदालत में दखिल करके इस अम्र को दरखास्त गुजारने ।

(२) अगर आप मतमतबा मुद्दी की तसलीम करते हैं तो आपको लाजिम है कि रुपया मय

नालिश अदालत में दाखिल करे ताकि कार्यवाही इजराय डिग्री की जो आपकी जान या माल या दोनों

पडे ।

Old no. H. C. Part XX1-71

सर्व साधारण में विक्रयार्थ]

वादी/प्रतिवादी द्वारा पेश किये गये दस्तावेजों की सूची

न्यायालयः

(आदेश-२३ नियम १९)

वाद. संख्या

सन १९ ५०

वादी

प्रतिवादी

वाद-पत्र के साथ

वादी प्रतिवादी की ओर से

पेश किये गये दस्तावेजों की सची ।

इस सूची को शमशु पात्रा ने आज सन् 1984 ई०के. 5 के 31 दिवस को पेश किया

क्रम-संख्या	दस्तावेजों का अभिवर्णन और उसकी तारीख यदि कोई हो	कागज क्या हुआ	यदि अभिलेख में सम्मिलित किया गया तो प्रदर्शन चिन्ह जो उस पर डाला गया	यदि नामन्जूर हुआ तो पक्षकार को लौटाये जाने की तारीख और पक्षकार या उसके अभिवक्ता के हस्ताक्षर जिसको कागज लौटाया गया	यदि बाद के विनिश्चय के पश्चात कागज अभिलेख में रह जाय और अध्याय ३ नियम २४ के अधीन लिफाफा में बन्द किया गया तो लिफाफा में बन्द किये जाने की तारीख
१-	रसीद खं रुकनालेन मेन्ट नं० १५६ दिनांक २-२-८४				
२-	रसीद खं रुकनालेन मेन्ट नं० १५८ दिनांक २-२-८४				
३-	रसीद खं रुकनालेन मेन्ट नं० १५८ दिनांक २-२-८४				
४-	रसीद खं रुकनालेन मेन्ट नं० १५८ दिनांक २-२-८४				

दिनांक २४/१२/८४

पक्षकारों के नाम-
वाँव संख्या-
पक्षकारों के नाम-
वाँव संख्या-

मूल्य १ प्रति ५ पैसे]

सूची को पेश करने वाले पक्षकार या अभिवक्ता के हस्ताक्षर

न्यायालय श्रीमान मुसिल महोदय देवली मजिस्ट्रेट

श्रीमती चमेल देवी

बादिनी

बगाम

सोफ्टवेरी पोस्ट एवं टेली ग्राफ बादि

प्रतिवादी गण

मूलवाद सं०

रसीद व इकनाफेज मेन्ट नं० 157
जिसके द्वारा जोरि मंजी गयी है।

रसीद/No. 157
रसीदों का मूल्य Rs. 3000
P. 2-2-22
Deposited
2-2-22
New Delhi
Signature of Receiving Officer

प्राप्ति स्वीकृति (रसीद) ACKNOWLEDGMENT

*एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ

क्रमांक No.

*Received a Registered Letter/Postcard/Packet/Parcel

पत्रिका के नाम Addressed to (name)

*बीमा का मूल्य (रुपयों में) Insured for Rupees

निर्वाण की तारीख Date of delivery

*अनावश्यक काट दिया जाए
बिल बीमा वस्तुओं के लिए

पत्रिका के हस्ताक्षर/Signature of addressee

*Score out the matter not required.

†For insured articles only.

श्रीमती चमेल देवी
बगाम
- 84

1. Prüfungsausschuss
 2. Prüfungsausschuss
 3. Prüfungsausschuss
 4. Prüfungsausschuss
 5. Prüfungsausschuss
 6. Prüfungsausschuss
 7. Prüfungsausschuss
 8. Prüfungsausschuss
 9. Prüfungsausschuss
 10. Prüfungsausschuss
 11. Prüfungsausschuss
 12. Prüfungsausschuss
 13. Prüfungsausschuss
 14. Prüfungsausschuss
 15. Prüfungsausschuss
 16. Prüfungsausschuss
 17. Prüfungsausschuss
 18. Prüfungsausschuss
 19. Prüfungsausschuss
 20. Prüfungsausschuss
 21. Prüfungsausschuss
 22. Prüfungsausschuss
 23. Prüfungsausschuss
 24. Prüfungsausschuss
 25. Prüfungsausschuss
 26. Prüfungsausschuss
 27. Prüfungsausschuss
 28. Prüfungsausschuss
 29. Prüfungsausschuss
 30. Prüfungsausschuss
 31. Prüfungsausschuss
 32. Prüfungsausschuss
 33. Prüfungsausschuss
 34. Prüfungsausschuss
 35. Prüfungsausschuss
 36. Prüfungsausschuss
 37. Prüfungsausschuss
 38. Prüfungsausschuss
 39. Prüfungsausschuss
 40. Prüfungsausschuss
 41. Prüfungsausschuss
 42. Prüfungsausschuss
 43. Prüfungsausschuss
 44. Prüfungsausschuss
 45. Prüfungsausschuss
 46. Prüfungsausschuss
 47. Prüfungsausschuss
 48. Prüfungsausschuss
 49. Prüfungsausschuss
 50. Prüfungsausschuss
 51. Prüfungsausschuss
 52. Prüfungsausschuss
 53. Prüfungsausschuss
 54. Prüfungsausschuss
 55. Prüfungsausschuss
 56. Prüfungsausschuss
 57. Prüfungsausschuss
 58. Prüfungsausschuss
 59. Prüfungsausschuss
 60. Prüfungsausschuss
 61. Prüfungsausschuss
 62. Prüfungsausschuss
 63. Prüfungsausschuss
 64. Prüfungsausschuss
 65. Prüfungsausschuss
 66. Prüfungsausschuss
 67. Prüfungsausschuss
 68. Prüfungsausschuss
 69. Prüfungsausschuss
 70. Prüfungsausschuss
 71. Prüfungsausschuss
 72. Prüfungsausschuss
 73. Prüfungsausschuss
 74. Prüfungsausschuss
 75. Prüfungsausschuss
 76. Prüfungsausschuss
 77. Prüfungsausschuss
 78. Prüfungsausschuss
 79. Prüfungsausschuss
 80. Prüfungsausschuss
 81. Prüfungsausschuss
 82. Prüfungsausschuss
 83. Prüfungsausschuss
 84. Prüfungsausschuss
 85. Prüfungsausschuss
 86. Prüfungsausschuss
 87. Prüfungsausschuss
 88. Prüfungsausschuss
 89. Prüfungsausschuss
 90. Prüfungsausschuss
 91. Prüfungsausschuss
 92. Prüfungsausschuss
 93. Prüfungsausschuss
 94. Prüfungsausschuss
 95. Prüfungsausschuss
 96. Prüfungsausschuss
 97. Prüfungsausschuss
 98. Prüfungsausschuss
 99. Prüfungsausschuss
 100. Prüfungsausschuss

बादनी २११

অন্য

मक/क्र०. 158

हस्तों का मूल्य

aps affixed Rs. P.

रिजिस्टर्ड इन

Senior Superintendent

2-2-33

को में) (In figures)

व० (In words)

P. वजन (In words)

पता Weight

में की गई

में की गई

ms and

uide

पाने वाले अधिकारी के हस्ताक्षर

Signature of Receiving Officer



एक बीमा

स्वीकृति (रसीद) ACKNOWLEDGMENT

*Received a Registered Insured Letter/Postcard/Packet/Parcel

क्रमांक No. 1508

पाने वाले का नाम
Addressed to (name)

बीमा का मूल्य (रुपयों में)
†Insured for Rupees

विवरण की तारीख
Date of delivery

*The Senior Superintendent, Post
offices Faizabad*

पाने वाले के हस्ताक्षर/Signature of addressee

*Score out the matter not required.

†For insured articles only. Speedt. P. O.

*अनावश्यक को काट दिया जाए
बल बीमा वस्तुओं के लिए

198

39.4.28

Ram

आपका

31-8-84

वादीजी
दी टांगे लट्टी

स्वास्थ्य विभाग की मासिक प्रतिमा महीना के लिए

श्रीमती चमेल देवी

बोर्ड

मैकेटरी पोस्ट ऑफिस टेली ग्राफ आदि

संलग्न

संलग्न

रसीद व इकनामेज नंबर 159, जिसके द्वारा नोटिस भेजी गयी है।

श्री/No. 159
श्री/का नंबर 159
affixed Re.
Registered Insured
श्री/में (In figures)
श्री/में (In words)
श्री/में (In words)
श्री/में (In words)

प्राप्ति प्रतीति (रसीद) ACKNOWLEDGMENT

*एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ

*Received a Registered Letter/Postcard/Packet/Parcel

पाने वाले का नाम

Addressed to name

बीमा का मूल्य
Insured for Rupees

वितरण की तारीख
Date of delivery

*अनावश्यक को काट दिया जाए
But the matter not required.

पाने वाले के हस्ताक्षर/Signature of addressee

For insured articles only.

दिनांक

31-5-84

श्रीमती चमेल देवी
31-5-84

From 1-

Smt. Chameela Devi aged about 30 years wife of Sri
Jang Bahadur Singh Resident of Village and Post
Nimri, Pargana Pachdhurath, Tahsil Bikanpur District
Palasabad through Ram Krupal Singh, Advocate, Civil
Court, Palasabad.

To

1. Secretary, Posts and Telegraphs Department,
Central Government, New Delhi.
2. The Senior Superintendent, Post Office, Palasabad.
3. The Director, Postal Services, Lucknow Region,
Lucknow.

Dear Sir,

Under the instructions of my client Smt. Chameela
Devi named above, I have to serve you with a notice U/s
80 C.P.C. on the following facts :-

1. That the Senior Superintendent Post Office, had
advertised in the month of February, 1962 for the post
of Branch Post Master, Nimri, Tahsil Bikanpur, District
Palasabad calling application from the respective
candidates, residing in Village Nimri, Pargana Pachdhurath,
Tahsil Bikanpur, District Palasabad.

2. That my client, Smt. Chameela Devi submitted her applica-
tion duly accompanied with true copies of scholar
register, issued by Head Master of Junior High School
Sarwanthi Vidyalaya, Ranapur, Palasabad.

3. That Ram Das Yadav, Sia Ram and Gya Prasad Residents
Village Nimri also had submitted their applications.

4. That the Senior Superintendent of Post Office for
necessary enquiries made through Inspector, regarding
the genuineness of the certificates submitted by me
client and other above named candidates.

5. That the certificates and other requirements submitted

(a) That the order for putting off duty and removal from duty of my client was issued with mala fide intention, under political pressure.

(b) That no enquiry as required under law was made and also no opportunity was afforded to my client to have her say as such, there has been complete violation of natural justice.

(c) That the entire alleged enquiry was made behind the back of my client.

(d) That no reason has been assigned for putting off duty and removal from post.

(e) That my client passed class VIII from Sanyam Vidyalay, Ranapur, Galsaban and the mark sheet as well as T.C. issued by the above institution, which was genuine was filed.

12. That no appeal has been filed in the case because the

remedy is not ~~available~~ for the reasons that the appeal and other authorities are under political influence

I, therefore, on behalf and under the instructions of my client, named above, do hereby give you this notice U/S 50 C.P.O. that you should please withdraw the aforesaid order dated 2-2-83 putting off my client from duty and the order of removal from service, instruct her on the post and pay the entire salary from 2-2-83 to this day and on words within two months from the receipt of this notice, failing which, a civil suit for the declaration of aforesaid order as nullity, for her rights be filed in the competent court of jurisdiction and in that event you shall be liable for the costs of the suit also.

Yours faithfully,
(Ram Kripal Singh)
Advocate.

Dated 2.2.84

न्यायालय श्रीमान सुनिम महीदर देवी की आज्ञा

श्रीमती चमेल देवी

वौकसी पत्नी

संक्रैती पोस्ट रखें देवी शाफ आदि

मालवत सं

प्रतिवादीगण

सं. १८८४

नोटिस दिनांक २-२-८४ द्वारा श्रीमती चमेल देवी
अन्तर्गत धारा २० जाफा दी जाती

श्रीमान सुनिम महीदर देवी की आज्ञा
सं. १८८४
श्रीमती चमेल देवी

दिनांक
२९.५.८४

द्वारा Kanhaiya वौकसी

o H. C J Part XXI...71

परण से विक्रयार्थ]

वादी/प्रतिवादी द्वारा पेश किये गये दस्तावेजों की सूची

न्यायालय

वाद संख्या २७७५/२१२/८५

सन् १६

450

वादी

बनाम

प्रतिवादी

वाद-पत्र के साथ

वार्द्धी प्रतिवादी की ओर से

पेश किये गये दस्तावेजों की सूची ।

प्रथम सुनवाई के समय

इस सूची की

12/11/17

ने आज सन् १६

85

40

2

के-

दिवस को पेश किया

क्रम संख्या	दस्तावेजों का अभिलेखन और उसकी तारीख यदि कोई हो	कागज क्या हुआ	टिप्पणी
0	फोटो स्टोर लाया जाया तारीख 14/6/83	यदि नामन्जूर हुआ तो पत्रकार को लोटाये जाने की तारीख और पत्रकार या उनके अभिवक्ता के हस्ताक्षर जिसको कागज लोटाया गया	यदि वाद के निश्चय के पश्चात कागज अभिलेख में रह जाय और अध्याय 3 नियम 24 के अधीन लिफाफा में बन्द किया गया तो लिफाफा में बन्द किये जाने की तारीख

सूची को पेश करने वाले पक्षकार या अभिवक्ता के हस्ताक्षर

26/4/05

17
51

सं. २२
Corr. 22

भारतीय डाक-तार विभाग
INDIAN POSTS AND TELEGRAPHS DEPARTMENT

उत्तर देते समय कृपया

लिखित संदर्भ दें

In reply

Please quote

सेवा से

From

सेवा में

To

कम संख्या
No.

(2)

दिनांक
Dated at

Copy issued for information and necessary action to:-

- SUBJECT
- 1) The Postmaster Akbarpur, Faizabad.
 - 2) The Sub Postmaster... Milkipur..... (Faizabad)
 - 3) The IPOs... Sohawal (Faizabad)
Sub Division Faizabad. He will please arrange to handover the charge to the newlu appointed E. D. BPM provided he does not hold any elective post and not a Court convict after observing all necessary formalities and obtaining security and will direct the line Overseer to smart necessary training in B.O. work to him. He will also obtain the character certificates attested by Gazetted Officers. Medical certificates from a Medical Officer not below the rank of Asstt. Surgeon and descriptive particulars declaration and forward the same to this office before giving him the charge.
 - 4) Shri Siya Ram S/O Shri Jiya Lal Vill. Nimari
P.O. Nimari Distt. Faizabad.
 - 5) The E.D. Branch Postmaster, Nimari
(Faizabad).
 - 6) The Line Overseer, Milkipur, (Faizabad).
 - 7) O/C.

CSK/

Attested by the P.M. office
6/11/1955
26/2/55
P. S. Singh

संपत्र १७

तामिल के प्रयोजन के लिये पता

(आदेश ७, नियम १६-२६, आदेश ८, नियम ११ और १२, आदेश ४१, नियम १८, आदेश ४३ व आदेश ४७, नियम १० और आदेश ५२, नियम के आदेश।

न्यायालय श्रीमान् इतिमं नदीद्वयान् इत्येतां नदीद्वयान्

मूलवाद
मामला

संख्या

सन १६४५

शिमली चण्डाला देवी

वादी

प्रतिवादी

यह पता उप जिला न्यायालय के अधिकार-क्षेत्र के भीतार का होता वहां वाह सस्थित कियो जाय या उस जिला

न्यायालय के अधिकार क्षेत्र के भीतर का जहाँ पक्षकार साधारणतः निवास करना हो, किन्तु फर्ज यह है कि यह जिला उत्तर प्रदेश राज्य के सीमाओं के भीतर हो, और किसी अन्य प्रदश का सीमा के भीतर स्थिति न हो।

नाम पिता का नाम और जाति	निवास-स्थान	परगना या तहसील	डाकघर	जिला
माली चमेल देवी माली श्री अजयचंदर सहं	गिमड़ी	फर्रुखाबाद बीजापुर	गिमड़ी	फर्रुखाबाद न्यायालय का नाम : फर्रुखाबाद वाद संख्या : ११ पक्षकारों का नाम : श्री अजयचंदर देवी

सन् १९८५ के ५ के ३१ दिवस को विचांकित

भविष्य में कुल सम्मन, सूचनायें या आदेश इस वाद में मेरे उपरिणित नाम और पते के अनुसार निकाले जाय जबतक कि मैं कोई परिवर्तन की कोई सूचना दाखिल न करूँ। यदि एक में पुनः कोई परिवर्तन होना तो मैं ऐसे परिवर्तन सूचना तत्काल दाखिल करूँगा जिसमें कुल न बिशिटियाँ वर्जित होंगी।

पक्षकार के हस्ताक्षर

वादी

प्रतिवादी

अपिनान्द

प्रस्तुचरदाता

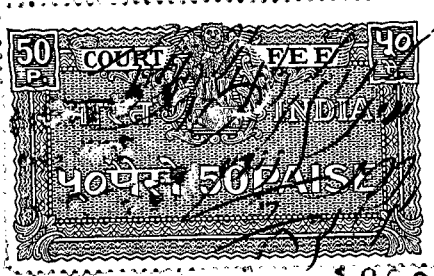
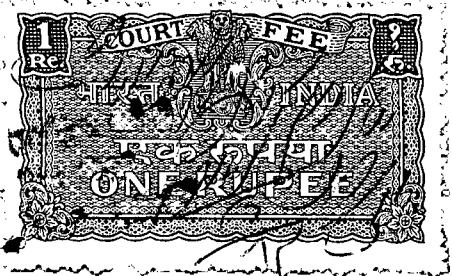
का

(नाम) _____ (और हैसियत) _____ में

मैं उपरिबर्जित पता दाखिल करता हूँ ।

अभिवक्ता के हस्ताक्षर

एकनो—जब यह प्रपत्र न्यायालय में प्राप्त हो यह आवश्यक है कि उस पर प्राप्त होने के दिनांक की मुद्रा लगाई जाय और यह उल्लिखित किये जायें कि वह सामने के मजिस्ट्रेट में अनियमित किया जाय ।



1986

न्यायालय श्रीमान् मुलचन्द महोदय एडवोकेट/फैजाबाद

वादी/अपीलान्त/प्रार्थी/अभियोक्ता

* श्रीमती चमेली देवी

विरुद्ध

सेक्रेटरी पीर-ए-नवाज/फैजाबाद

प्रतिवादी/रिस्पान्डेंट/विपक्षी/अभियुक्त

व्यवहार विवरण

उपर्युक्त व्यवहार में मैं प्रतिज्ञ श्रीमती चमेली देवी

एडवोकेट

श्रीमान् रामचन्द्र पाल सिंह एडवोकेट, श्री उमाशोभा श्रीवास्तव एडवोकेट, श्री मो० वसीम एडवोकेट, श्री धीरेन्द्र चहाड़ा सिंह एडवोकेट, श्री पणालाल सिंह एडवोकेट को व्यवहार की कार्यवाही, उत्तर, प्रति-उत्तर निमित्त प्रारम्भिक न्यायालय से अन्तिम न्यायालय अपील तक बअदाय मेहनताना नियुक्त करके अधिकार देता हूँ कि एडवोकेट/वकील महोदय मुझ प्रतिज्ञ के पक्ष से जो कुछ कार्यवाही, प्रश्न या उत्तर लिखित अथवा मौखिक करें या कोई प्रमाण-पत्र, नीति-पत्र तथा दस्तावेज इत्यादि प्रस्तुत व प्रविष्ट करें या वापस लें या प्रतिलिपि पत्र लें या रुपया या चेक प्राप्त करें या हमारे हस्ताक्षर की हुई सन्धि-पत्र प्रस्तुत करें या प्रमाणित कर अन्य एडवोकेट या वकील को कार्यवाही तथा विवादार्थ स्वयं नियुक्त करें या कोई प्रार्थना पत्र देवें या अपील या निगरानी या क्रास आब्जेक्शन या तजवीज सानी या बाजदायर या इजराय डिगरी अपने हस्ताक्षर से दायर करें वह सब मुझ प्रतिज्ञ के किये हुये के समान होगा वह सब मुझको स्वीकार होगा उसका दायित्व प्रतिज्ञ के ऊपर होगा। अतः यह वकालतनामा लिख दिया कि प्रमाण रहे और अवसर पर काम आवे।

तिथि 31

माह 5

सन् १९८५ ई०

चिन्ह या हस्ताक्षर

साक्षी

साक्षी

चमेली देवी

Accepted

बार एसोसियेशन

फैजाबाद

Ram Kripal Singh
Advocate/Pleader 31.5.84

मूलचन्द एण्ड ब्रदर्स, चौक - फैजाबाद।

संपत्र १७

तामील के प्रयोजन के लिये पता

(आदेश ७, नियम १६-२६, आदेश ८, नियम ११ और १२, आदेश ४१, नियम १८, आदेश ४३ व आदेश ४७, नियम १० और आदेश ५२, नियम के आदेश।)

न्यायालय

मामला नं० २२४१६ ई०

मूलवाद
मामला

संख्या

Smith Channel. Seri

Post & Telegraph Office

वादी
प्रतिवादी

यह पता उप जिला न्यायालय के अधिकार-क्षेत्र के भीतर का होता है जहाँ वाद सस्थित किया जाय या उस जिला न्यायालय के अधिकार क्षेत्र के भीतर का जहाँ पक्षकार साधारणतः निवास करना हो, किन्तु फर्ज यह है कि यह जिला उत्तर प्रदेश राज्य के सीमाओं के भीतर हो, और किसी अन्य प्रदेश का सीमा के भीतर स्थिति न हो।

नाम पिता का नाम और जाति	निवास-स्थान	परगना या तहसील	डाकघर	जिला
1. Senior Superintendent of Post Offices Faizabad				
2. Director Postal Services. Lucknow Region Lucknow				
3. Union of Endre. Post & Telegraph Office Rewa Beldia				

सन् १९४८ के ७ के ३१ दिवस को विचारित

भविष्य में कुल सम्मन, सूचनार्थ या आदेश इस वाद में मेरे उपरिणित नाम और पते के अनुसार निकाले जाय जबतक कि मैं कोई परिवर्तन की कोई सूचना दाखिल न करूं। यदि एक में पुनः कोई परिवर्तन होना तो मैं ऐसे परिवर्तन सूचना तत्काल दाखिल करूंगा जिसमें कुल न बिशिटियां वर्जित होगी।

पक्षकार के हस्ताक्षर

वादी

प्रतिवादी

अपिलान्ट

प्रस्तुतचरदाता

का

(नाम)

(और हैसियत)

में

मैं उपरिर्णित पता दाखिल करता हूँ।

गिरजा प्रसाद

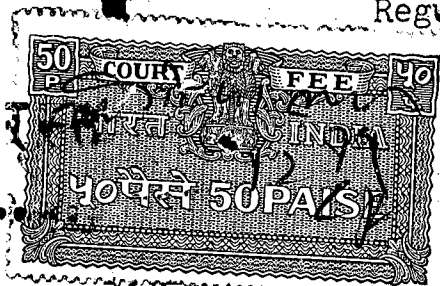
अभिवक्तृ के हस्ताक्षर

वादी के हस्ताक्षर

टकनो-जब यह प्रपत्र न्यायालय में प्राप्त हो यह आवश्यक है कि उस पर प्राप्त होने के बिनांक उल्लिखित किये जाये वाद सामने के मजिस्ट्रेट में अनिवार्य किया जाय।

IN THE COURT OF MUNSIF (H) FAIZABAD.

Regular suit No. 212 of 1984.



12/11/84
17/11/84
of the court (H) Faizabad
No. 212 of 1984
Smt. Chamela Devi - Plaintiff
Secretary - Defendant

Smt. Chamela Devi ----- Plaintiff.

Versus

Secretary Posts & Telegraphs
Department Central Government
New Delhi and others ----- Defendants.

Date fixed - 5. 11. 84.

19. 11. 84

Application u/o 1 rule 10 C. P. C.

Sir,

The applicant respectfully submits as under:-

1. That the plaintiff has challenged the order of her dismissal, from her service as Branch Post Master Nimdi Faizabad.
2. That the plaintiff has alleged in paras 3, 6, 10, about the role of the applicant and has alleged that role, which caused her out of her services.
3. That the plaintiff did not implead the applicant one of the defendant, although she should have impleaded applicant as one of defendant in view of the allegations made in the plaint.
4. That if the suit is decreed, it will be the applicant who shall have to be put to irreparable loss as the only source of livelihood i.e. doing service as Branch Post Master Nimidi Faizabad will be snatched from the applicant, It is made clear that the applicant has been appointed by the defendants and

/ 2 /

125
22

Shri no. 212 of 1984
Smt. Chandra - 1984
Secretary

it is the applicant who is running in service at the relevant Post for which the suit has been filed.

5. That the plaintiff also says in the village and vicinity that she is going to get success in the suit. The ~~reasons~~ ^{12/11/84} must ^{12/11/84} be in the knowledge of the plaintiff.

6. That there is every possibility that the required evidence may not be put before this Hon'ble court and this is also possible that the actual facts of the case may not come in court in as much as the defendant who are not local persons may get ~~present~~ ^{hearsay} evidence ^{12/11/84} of spot whereas the applicant being local persons and being interested in the dismissal of suit may bring direct evidence from the spot which will be sufficient to enable the court effectually and completely to adjudicate upon and settle all the questions involved in the suit.

7. That in view of the above noted facts the applicant is the proper party in the suit and is ~~entitled~~ ^{entitled} to be impleaded as an defendant.

Wherefore it is prayed that the applicant be ordered to be impleaded as defendant no. 4.

Dated:

31. 10. 84.
12 11

Applicant.

^{12/11/84}
Siya Ram s/o Jag Lal
170 Village Nimdi pargana Pachauri
Sahel Bilapur Dist. Faridkot - 151.

Through Counsel

Gopal Narain Dhillon
2/11/84
P. Dhillon

• 211110000 211110000 211110000

13
15

211110000 211110000 211110000

211110000 211110000 211110000

211110000 211110000 211110000

211110000 211110000 211110000

211110000 211110000 211110000

211110000 211110000 211110000

211110000 211110000 211110000

211110000 211110000 211110000

13
351

IN THE COURT OF MUNSIF (H) FAIZABAD.

Affidavit u/o 19 rule 1 C.P.C.

Smt. Chamela Devi ----- Plaintiff.

Versus

Secretary Posts & Telegraphs

Department Central Government

New Delhi and others ----- Defendants.

Date fixed. 5. 11. 84.

I, Siya Ram aged about 20 years s/o ~~Ja Lal~~ ^{Ja Lal}
r/o Nimadi Pargana Pachhim Rath
Tahsil Bikapur District Faizabad solemnly
affirm on oath:-

1. That the plaintiff has challenged the order of her dismissal, from her services as Branch Post Master Nimdi Faizabad.
2. That the plaintiff has alleged in paras 3, 6, 10, about the role of the deponent and has alleged that role, which caused her out of her services.
3. That the plaintiff did not implead the deponent, one of the defendants, although she should have impleaded deponent as one of defendant, in view of the allegations made in the plaint.
4. That if the suit is decreed, it will be the applicant/ deponent who shall have to be put to irreparable loss as the only source of livelihood i.e. doing service as Branch Post Master Nimdi Faizabad will be ~~snatched~~ ^{snatched} from the deponent. It is made clear that the deponent has been appointed by the defendants and it is the deponent who is

Oath Commission
FAIZABAD
13/11/84

~~s going to get~~
~~must be in the~~



✓

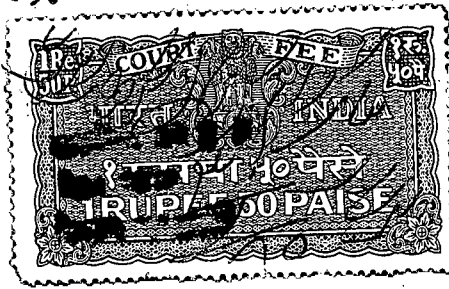
ARTHUR Deponent.

Verified in the court compound Faizabad.

1

60 AM

Date fixed 30-1-85.



Objection against the application for impleadment
Paper No.12/ C.

1. That the applicant Sia Ram has no right or interest in the present dispute.
2. That applicant Sia Ram is colluding with the defendant and in collusion he has filed the application for impleadment .
3. That the suit is for declaration and recovering of money and the plaintiff has no grievance against Sia Ram and as such his impleadment is not desirable.
4. That the applicant Sia Ram is neither necessary nor proper party to the suit and an effective decree can be passed in the suit in the absence of ~~this~~ applicant.
5. That the plaintiff is master of the suit and as such she cannot be compelled to fight against the person whom she does not wish to fight.
6. That the applicant Sia Ram has no locus standie to move the application for impleadment..

7. That the application for impleadment is not maintainable as the provision of General Rules Civil is not complied with.
8. That the applicant Sia Ram is colluding with the defendant and he wants to harass the plaintiff and linger on the case.

It is, therefore, most respectfully prayed that the application for impleadment dated 31-10-84 paper No.12/C may kindly be rejected.

Objector-Plaintiff.

Dated 30-1-85.

Smt. Chamela Devi.

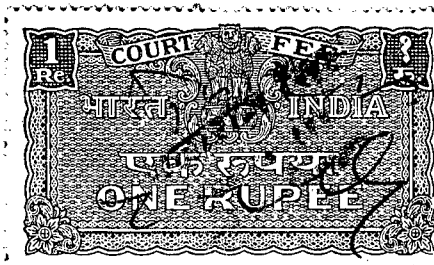
Through

Ram *Kripal Singh*
Advocate
30.1.85
Counsel for the objector.-
Plaintiff.

15
25
Smt. Chamela Devi
30.1.85
Advocate
Counsel for the objector.-
Plaintiff.

न्यायालय श्रीमान् जेम्स महोदय हुन्को कोठावाट

२७/७/८५



श्रीमान् जेम्स हुन्को कोठावाट
कोठा

सुकोई पोस्ट सेल टेलीग्राफ कार्ड -- प्रोवाडा

रुकावट २१२/८५

वाट पेसा ८/८/८५

न्यायालय श्रीमान् जेम्स महोदय हुन्को कोठा
कोठा २१२/८५
श्रीमान् जेम्स हुन्को कोठा

श्रीमान् जी,

सिक्को विवेदन हुँ कि प्रामाणिकता दिनांक

१६/७/८५ के विरुद्ध माननीय जिला जज महोदय-

कोठावाट न्यायालय में दिगारानी प्रत्युत्तर

चाहता है, जिसमें कामल कार्ड वी.आवस्य

कला है, निम्न कामल कार्ड बनाया जाना

आवश्यक है

अतः श्रीमान् जी से विवेदन हुँ कि-

कमल उपराज में कार्ड १६/७/८५-वी

वावा कामल कार्ड बनाये जाते हैं-

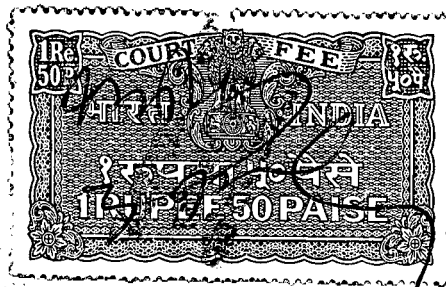
काशा प्रदान किया जावे

गाम

८/८/८५

सिद्धा (ग)

२०/८/८५
१०/८/८५



22/9/84

In the court of Additional Munsif VI, Faizabad

R.S.No. 212 of 1984

Smt. Chamela Devi _____ Plaintiff.

Versus.

Secretary Post and Telegraph & others _____ Opposite parties.

Dated fixed in case 3-10-85

Application under order 1 rule

10 Act V of 1908. by undersigned.

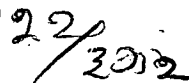
Sir,

It is respectfully submitted:-

- 1-- That the plaintiff has claimed that she is legally appointed person for the post of branch Post Master of village Nimdi.
- 2-- That actually after the removal of plaintiff one Siya Ram son of Jailal resident of village Nimadi Pargana Pachhimrath Tahsil Bikapur District, Faizabad is appointed by the defendants but the applicant has also been candidate for the said post, but it appeared subsequently that the present plaintiff and Siyaram, got the post to be occupied by Siyaram.
- 3-- That the facts noted in para 3 of plaint, the applicant has been blamed wrongly and inconsistently, These facts need to be explained and they need evidence to be tendered.

X
In my entry 200 my 11/11/84
22.10.20/84
Smt. Chamela Devi

In file
for disposal
24/10/84



वादी अपोबान्त/प्राथी/अभियुक्ता

विरुद्ध

प्रतिवादी/रिस्पान्डेन्ट/विपक्षी/अभियक्ता

व्यवहार विवरण

उपयुक्त व्यवहार में मैं ~~हम~~ राम दश दुः शम्भो जिं जिन्ही जल्ल पञ्चि ल
१० ब्रह्मा (जिन्ही) नमाने ने

प्रतिज्ञा

को व्यवहार की कार्यवाही, उत्तर प्रति-उत्तर निमित्त प्रारम्भिक न्यायालय से अन्तिम न्यायालय अपील तक बअबाय मेहनताना नियुक्त करके अधिकार देता हूं/देते हैं कि एडवोकेट वकील मद्दोदय मुझे/प्रतिज्ञ के पक्ष से जो कुछ कार्यवाही प्रश्न या उत्तर लिखित अथवा मौखिक करें या कोई प्रमाण-पत्र तथा दस्तावेज इत्यादि प्रस्तुत या प्रविष्ट करें। या वापस लें या प्रतिलिपि पत्र लें या रुपया चेक प्राप्त करें या मेरे/हमारे हस्ताक्षर का हुई संधि-पत्र प्रस्तुत करें या प्रमाणित करें विक्री-कर कार्यालय से 'सी' फार्म प्राप्त करें। अन्य एडवोकेट वकील की कार्यवाही तथा विवादार्थ स्वयं नियुक्त करें या प्रार्थना-पत्र दें या निगरानी या क्रास आब्जेक्शन या तज्जरीज सानी या वाजदायर या इजराय डिग्री अपने हस्ताक्षर दाखर करें वह सब मुझे/हम प्रतिज्ञ के लिये हुये के सामान होगा वह सब मुझको/हमको स्वीकार होगा उसका वायित्व प्रतिज्ञ के ऊपर होगा।

अतः यह वकालतनामा लिख दिया कि प्रमाण रहे और अवसर पर काम आवे ।

तिथि ३ मास १० सन् १६ २८९

चिन्ह यु हस्ताक्षर

साक्षी

साक्षी

स्वीकृत

३१३२२१ चादल

एड शोकेट प्लीडर

Spel near hinde

3710/da

तामील के प्रयोजन के लिये पता

22/6/02

(आदेश ७, नियम ११-२६, आदेश ८, नियम ११ और १२; आदेश ४१, नियम १८, आदेश ४३, व आदेश ४७, नियम १० और आदेश ५२, नियम के आदेश)

न्यायालय Amritsar स्थान

मूलवाद संख्या ५१५/०५

सन् १९ ई०

योजना
तक

क्रम

वादी

प्रतिवादी

यह पता उप जिला न्यायालय के अधिकार-क्षेत्र के भीतर का होता वहां वाह सस्थित किया जाय या उस जिला न्यायालय के अधिकार क्षेत्र के भीतर का जहां पक्षार साधारणतः निवास करना हो, किन्तु फर्ज यह है कि यह जिला उत्तर प्रदेश राज्य के सीमाओं के भीतर हो, और किसी अन्य प्रदेश का सीमा के भीतर स्थिति न हो।

नाम पिता का नाम और जाति	निवास स्थान	परगना या तहसील	डाक घर	जिला
रामचन्द्र शर्मा पुत्र रामचन्द्र वि० रामचन्द्र शर्मा पिता पादरी (क) लक्ष्मीलाल जीतम वि० रामचन्द्र	वि०	लक्ष्मीलाल	वि०	वि०

न्यायालय का नाम
वाद संख्या
पक्षकारों का नाम
वि०

सन् १९

के

के

दिवस की विचाकित

भविष्य में कुल सम्मन, सूचनायें या आदेश इस बाद में मेरे उपरिवर्जित नाम और तत्ते के अनुसार निकाले जाय जबतक कि मैं कोई परिवर्तन की कोई सूचना दाखिल न करूं। यदि एक में पुनः कोई परिवर्तन होना तो मैं ऐसे परिवर्तन सूचना तत्काल दाखिल करूंगा जिसमें कुल न बिगड़ियां वर्जित होगी।

रामचन्द्र शर्मा
पक्षकार के हस्ताक्षर

समर्थ

प्रतिवादी

अपिलान्ट

प्रत्युचरदाता

का

(नाम)

(और हैसियत)

में

मैं उपरिवर्जित पता दाखिल करता हूं।

टकनी- जब यह प्रपत्र न्यायालय में प्राप्त हो यह आवश्यक है कि उस पर प्राप्त होने के दिनांक को मुद्रा लगाई वाद और यह उल्लिखित किये जाये वाद सामने के मजिस्ट्रेट में अनियन्त किया जाय।

रामचन्द्र शर्मा अभिवक्ता के हस्ताक्षर

2252
2

- 2 -

as such she can't be compelled to fight against the person whom she does not wish to fight.

5. That the applicant Ram Daras has no locus-standii to move the application for impleadment.

6. That the application for impleadment in the suit of Sia Ram has been rejected and as such the present application for impleadment by Ram Daras has been moved in collusion with Sia Ram and the defendants, simply to harass the plaintiff and to linger on the suit.

7. That the application for impleadment is not maintainable as the provision of General Rules Civil is not complied with and is also highly belated.

It is, therefore, most respectfully prayed that the application for impleadment dated 3.10.1985 paper no. 22/C may kindly be rejected.

Objector :-

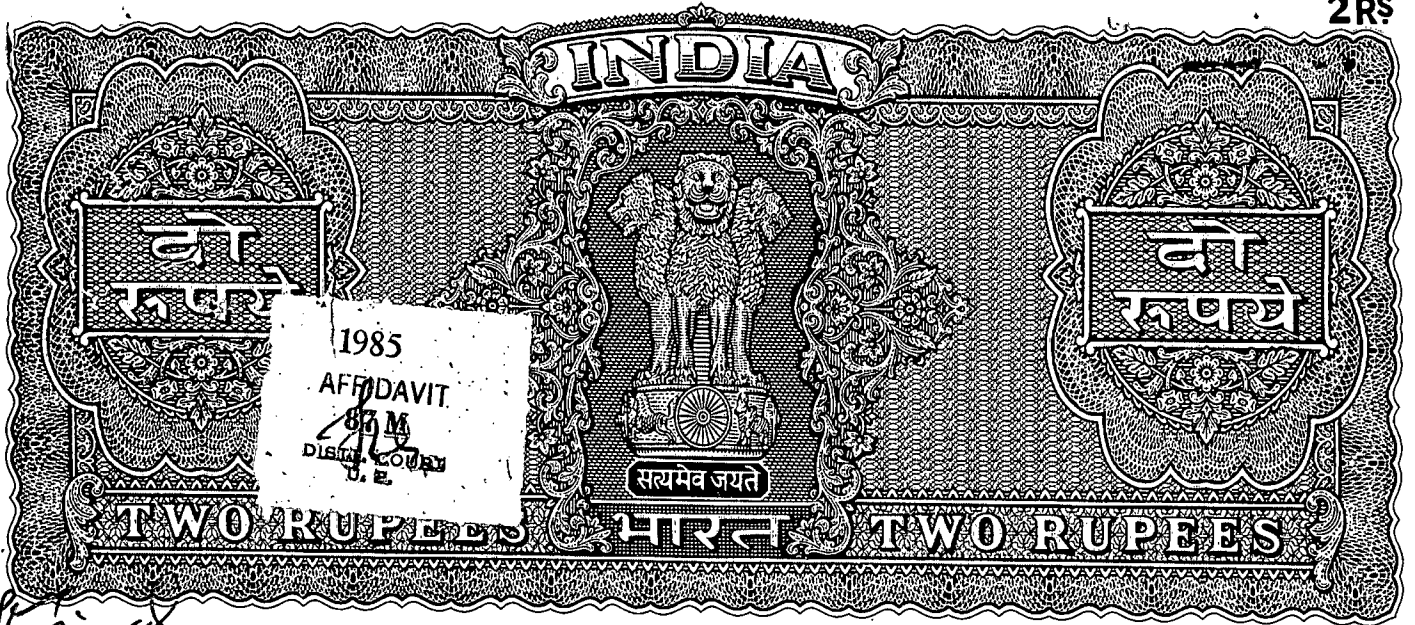
Sd. Smt. Chamela Devi.

Dated 14.10.1985.

Plaintiff.

Through

Ram Krishna Singh
Advocate
14.10.85
Counsel for the objector/plaintiff.



In the court of Additional Munsif No.7, Faizabad.

S.S.No.212 of 1984

Affidavit U/o 19 rule 1 of C.P.C.

Smt. Chamela Devi _____ Versus _____ Secretary Post and Telegraph & others.

Date fixed in 3-10-85

Application under order 1

rule 10 Act V of 1908 by

undersigned.

I, रमण (R) aged about 30 years son of राम

r/o राम Pargana पच्छिम/16 Tahsil राम

Distict, Faizabad do hereby solemnly affirm on oath as under:-

1-- That the plaintiff has claimed that she is legally appointed

person for the post of branch post Master of village Nimadi.

2-- That actually after the removal of plaintiff one Siya Ram

son of Jailal resident of village Nimadi pargane Pachhimrath

Tahsil Bikapur Dist. Faizabad is appointed by the defendant

Siyaram. 

- 2

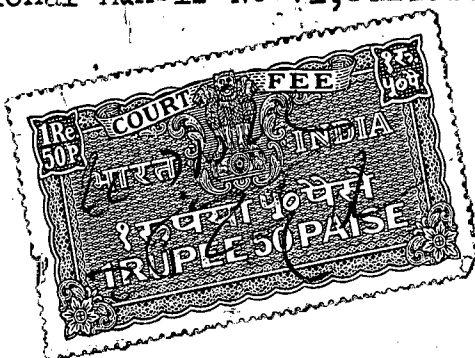
Ram Das.

Verified today on 18-10-85 within court's Compound,

2000
 1875
 1876
 1877
 1878
 1879
 1880
 1881
 1882
 1883
 1884
 1885
 1886
 1887
 1888
 1889
 1890
 1891
 1892
 1893
 1894
 1895
 1896
 1897
 1898
 1899
 1900
 1901
 1902
 1903
 1904
 1905
 1906
 1907
 1908
 1909
 1910
 1911
 1912
 1913
 1914
 1915
 1916
 1917
 1918
 1919
 1920
 1921
 1922
 1923
 1924
 1925
 1926
 1927
 1928
 1929
 1930
 1931
 1932
 1933
 1934
 1935
 1936
 1937
 1938
 1939
 1940
 1941
 1942
 1943
 1944
 1945
 1946
 1947
 1948
 1949
 1950
 1951
 1952
 1953
 1954
 1955
 1956
 1957
 1958
 1959
 1960
 1961
 1962
 1963
 1964
 1965
 1966
 1967
 1968
 1969
 1970
 1971
 1972
 1973
 1974
 1975
 1976
 1977
 1978
 1979
 1980
 1981
 1982
 1983
 1984
 1985
 1986
 1987
 1988
 1989
 1990
 1991
 1992
 1993
 1994
 1995
 1996
 1997
 1998
 1999
 2000

In the court of Additional Munsif No.VI, Faizabad.

R.S.No. 212 of 1984.



Smt. Chemela _____ Plaintiff.

V/s.

Secretary Post & Telegraph _____ Defendants.

Date fixed 28.2.86 for orders.

Sir,

It is respectfully submitted on behalf of Ram Daras Yadava:-

- 1-- That the present suit involves about the questions of service matter relating to post Office Department.
- 2-- That the applicant has applied for being impleaded as one of the defendants, but due to enforcement of Act 13 of 1985 only tribunal court will have exclusive jurisdiction to pass orders on bail and any point.
- 3-- That in view of provisions of section 28 of Act 13 of 1985. the present suit is exclusively triable by the Tribunal court.
- 4-- That alongwith the matter of impleadment question of maintainability of suit be decided.

Wherefore, it is prayed that necessary orders be passed in view of provisions of Administrative Tribunals Act, 1985 about maintainability of suit and on impleadment matter also.

Applicant.

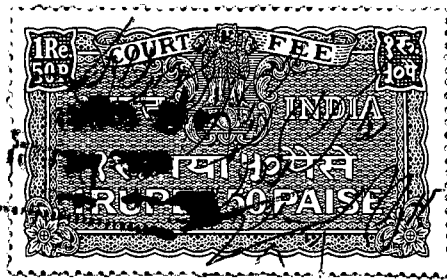
Ram Daras Yadava.

Impleadment matter.

Dated. 27.2.1986.

Aksingh
AS
27/2/86

31/11/86
Munshi/202 S.A. D.A. / 10/11/86
h.s. / 21/10/86 S.A. D.A.
Munshi/202 S.A. D.A. / 10/11/86
h.s. / 21/10/86 S.A. D.A.



32

12/4 दिनांक 8/3

न्यायालय श्रीमान अतिरिक्त सुप्रीम मजिस्ट्रेट नई दिल्ली
मुकदमा नं० 292/78
गठबेसी 2.3.76

श्रीमती चमेलदेवी ————— बादिनी

सिप्रेटरी पोस्ट एवं हेनरी ग्राफ आदि — प्रिवाटे गव

श्रीमानजी

उजरात बादिनी लिताफ दरखास्त

रामदरस दिनांक 26.2.76 निम्न लिखित है:-

धारा 1:- यह कि दरखास्त राजा बिजकुल गजत व मजी
वसन्त पर दिया गया है जो स्थापित है निम्नलिखित है।
धारा 2:- यह कि रामदरस ने उपरोक्त मुकदमे में अपने को
फरीक बनाये जाने को दरखास्त दिया जिस पर बादिनी
ने उजरात दाखिल किया और श्रीमानजी ने उक्त
दरखास्त पर फरीक के वदम सुनकर वास्तविक
आदेश दिनांक 27.2.76 ई० निम्नलिखित दिया था और
इसी बीच रामदरस ने प्रस्तुत प्रार्थनापत्र दिया।
धारा 3:- यह कि चूंकि मैं जूया हालत में महुज मसला
रामदरस को फरीक बनाये जाने या न बनाये जाने
का आरिज है। ऐसी दशा में रुक नम्बर 93 सन 1975
का जोड़े अपलीकेशन इस समय नहीं है।

अतः श्रीमानजी से प्रार्थना है कि
प्रार्थनापत्र रामदरस दिनांक 26.2.76 निरस्त
काले की हुपा की जावे।

दिनांक
2.3.76

हस्ता

M. J. Avel

अध्यक्षता

प्रार्थनी

चमेलदेवी

बादिनी

न्यायालय श्रीमान अतिरिक्त सुप्रीम मजिस्ट्रेट नई दिल्ली
मुकदमा नं० 292/78
गठबेसी 2.3.76

न्यायपालिका निर्माण प्रक्रियाको बारेमा जानकारी
प्रदान गर्न

०/०

प्रमाणित चिपले चिपले — सचिव
वसन्त

संकेतित पोस्ट रन टेम्पलेट अन्तर्गत
परिचालनमा

प्रमाणित ०२२२५५
चिपले ३१/०५/२५

प्रमाणित

विशेष गरी नैतिकता र ईमानदारी
कायदेको रूपमा लेखिएको अन्तर्गत तथ्य
प्रमाणित अन्तर्गत अन्तर्गत अन्तर्गत
विशेष गरी नैतिकता र ईमानदारी
कायदेको रूपमा लेखिएको अन्तर्गत तथ्य
प्रमाणित अन्तर्गत अन्तर्गत अन्तर्गत
विशेष गरी नैतिकता र ईमानदारी
कायदेको रूपमा लेखिएको अन्तर्गत तथ्य
प्रमाणित अन्तर्गत अन्तर्गत अन्तर्गत
विशेष गरी नैतिकता र ईमानदारी
कायदेको रूपमा लेखिएको अन्तर्गत तथ्य
प्रमाणित अन्तर्गत अन्तर्गत अन्तर्गत

Shankar Singh
Joshi
Rampal Singh
Bhawal
३.११.८५

अतः प्रमाणित होई उक्त प्रमाणित
को प्रमाणितमात्रको रूपमा ले
खाईएको प्रमाणितमात्र प्रमाणित
प्रमाणितमात्रको रूपमा ले

३१-५-२५
१०१०५

प्रमाणित
प्रमाणितमात्र
प्रमाणितमात्र

न्यायालय श्री मान मुसिफ महोदय हमेली नज्बाद

श्री मती कैला देवी ---

वादी

बनाम

शुश्रूषा आदि इन्डिया आदि ---

प्रतिवादीगण

मूल वाद सं. २१२ सन ६४

देशी १०-४६६

श्री मान जी ।

विनम्र निवेदन है कि उपरोक्त वाद में उपरोक्त वाद के तथ्यों से सम्बन्धित प्रस्तर वार आख्या एवं अभिलेख सम्बन्धित विभाग से उपलब्ध नहीं हो पाए हैं जल स्वरूप उसके अभाव में वांछित प्रतिवादपत्र तैयार कर पाना सम्भव नहीं हो पाया है । अतः प्रतिवादपत्र के प्रस्तुतीकरण हेतु समय आनेवाला है ।

अतः श्री मान जी से प्रार्थना है कि उक्त परिस्थितियों में प्रार्थों को प्रतिवादीगण की ओर से प्रतिवाद पत्र प्रस्तुत करने हेतु एक माह का समय प्रदान की कृपा की जाय ।

प्रार्थी: ---

गिरजा प्रसाद शुक्ला सचिवोफिस

दि. १०-५-६६

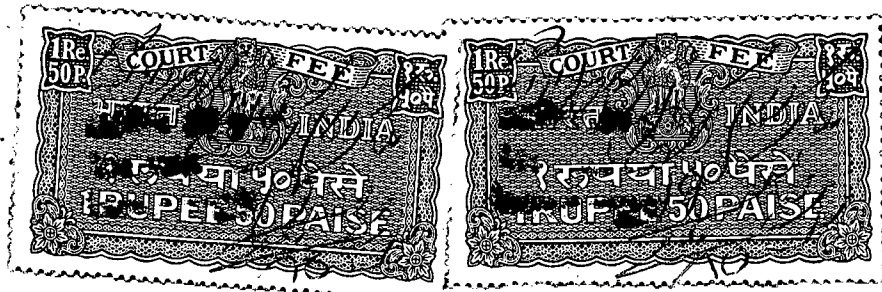
प्रतिवादी गण

गिरजा प्रसाद शुक्ला सचिवोफिस
21/2/64
प्रमाणित
गिरजा प्रसाद शुक्ला सचिवोफिस

Sir,
opposed for
cost
10/8/94

न्यायालय श्रीमान मुनिपुंग मंडोदय इवेराने मीजावर

18
चा



2-1-5

श्रीमती चमेला देवी

विराठ

वादिनी

सिक्रेटरी पोस्ट एवं टेलीग्राफ ऑफिस — प्रतिवादीगण

मूलवाद सं० २१२/-८४

वाचपेक्षा १८-३-८५

श्रीमानजी

निवेदन है कि उपरोक्त मुकदमें में प्राप्ति की
के वकील साहेब की तबियत खराब हो गयी थी
और अभी भी आरुह्य है जिससे मुकदमा चला
वैयार नहीं कर सके हैं। प्राप्ति का न तब तक चेष्टा
आभी तोपता चला। प्राप्ति इतनी जल्दी मोह
दूसरा वकील कोले में आसपास है।

अतः श्रीमान जी से प्रार्थना है
कि उपरोक्त मुकदमें में कोई कार्यवाही
बाधे बिना तब तक चला ले जाय २५ दिन
का समय उदान कोले की मुपा की
जावे।

दिनांक
१८/३/८५

द्वारा

प्राप्ति
श्रीमती चमेला
देवी
वादिनी

उपस्थित
१९/३/८५

गणपति मंडोदय इवेराने
१८-३-८५
१९/३/८५

न्यायमय श्री मय मुक्ति नमो देवी
मिआबाद

19
व

मिआबाद
मिआबाद
मिआबाद
मिआबाद
मिआबाद

चलोकादेवी

माली

काम

प्रांतीय अथवा स्थानीय प्रांतीय

मकान नं० 21284

दिनांक 29.4.85

माली

मिआबाद देवी उक्त मकान

में प्रांतीय अथवा स्थानीय के रूप में

में मान्य होने के कारण न्यायमय
में उपस्थित हो कर निष्पत्ति / रूप
पाने में माली है।

Sd/-
Not Apprised

29.4.85

अथ प्रांतीय के उक्त मकान

में निष्पत्ति हेतु अथ कोर्ट रिपोर्ट
10/11/84 के उपरान्त निष्पत्ति करने में
रूप में जमा

29.4.85

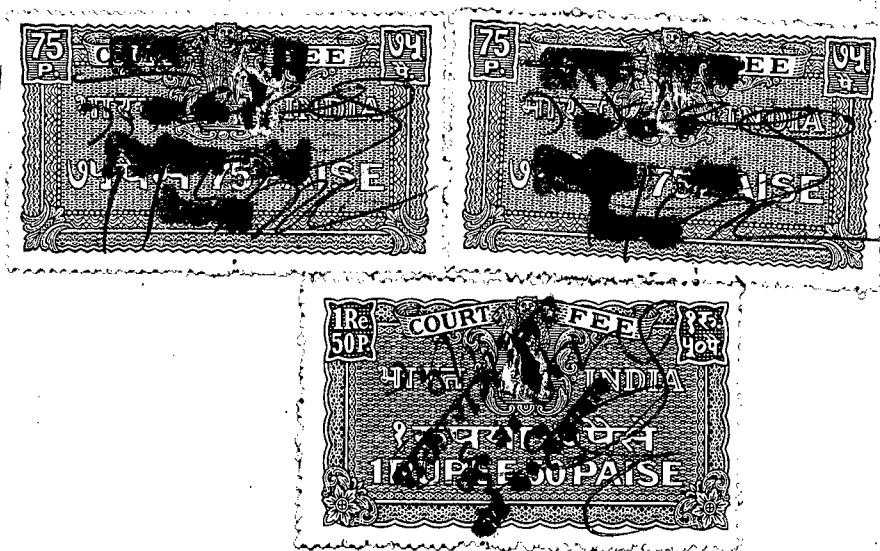
प्रांतीय

(मि. प्र. मुक्ति)

अथ मकान प्रांतीय

11/5/85

20
4



3-3/-
M 6/5/85

on no copy of 1/1/81
Rs. 10212/- by
Chamela for
sent to

In the court of Mr. Haveli Farzand
Reg. Smt No. 212 of 1984

Smt. Chamela ———— Pkt

Secretary, Court of Justice ———— Pkt

Sir,

The applicant could not be able
to prepare and an such as
not possible to argue for.

Wherefore the court should
Some other date be given.

16/5/85

Applicant: ————

Copy of the order
sent to

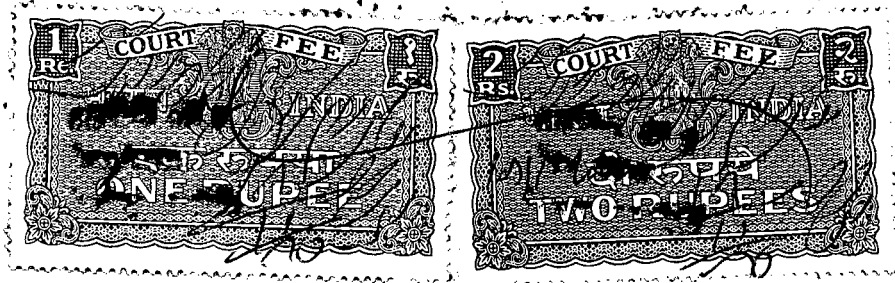
16/5/85

For Pkt

Not opposed
16-5-85

Received on
16/7/85

24/11
श्रीमान श्रीमान अरविन्द मुसिफ मद्येय नं० ६६५१४८



223/11
10/10/05
श्रीमती चमेलदेवी ————— बादिनी

सिफ्टरी पोस्ट रुबं डेली ग्राफ आदि ————— प्रतिवादीगण
मुद्रावाद सं० २१२/८४
ता० पेशी १८.१०.८५

श्रीमान जी,

निवेदन है कि उपरोक्त मुकदमें में जॉर्जिन के बकील श्री राम कृपाल सिंह रुकवा रहे हैं। वकील साहब की तौबत खराब हो गयी है जिससे आज कचेदरी नहीं आ सके हैं। जॉर्जिन आज जब कचेदरी आयी तो बालूबा हुआ। जॉर्जिन का मुकदमा उक्त वकील साहब का बली भाँति समझा हुआ है। जॉर्जिन इतनी जल्दी कोई दूसरा वकील कले मुकदमें की आज की आपबीती कले में असमर्थ हैं।

अतः श्रीमान जी से प्रार्थना है कि उपरोक्त मुकदमें में कोई अन्य तारीख वाइल नो ह्वायर नो से काग १५ दिन का समय उदान करने की कृपा की जावे।

दिनांक
१८.१०.८५

आशा
Ranjit Singh
Advocate
आवेवक्ता 10/11

जॉर्जिन
श्रीमती चमेलदेवी
बादिनी

Have no reply
18/11

સાચી સમજૂતી આપવા માટે

29
મ

સાચી

સાચી

સાચી સમજૂતી આપવા માટે

સાચી સમજૂતી આપવા માટે

સાચી સમજૂતી આપવા માટે

18/10/85

સાચી સમજૂતી આપવા માટે

સાચી

સાચી (2)

સાચી
18/10/85

સાચી

સાચી

સાચી

સાચી

સાચી

સાચી સમજૂતી આપવા માટે
સાચી સમજૂતી આપવા માટે
સાચી સમજૂતી આપવા માટે

न्यायालय श्रीमान मुसिफ महोदय नं० ६ फैजाबाद

२७ द



श्रीमती चमलादेवी १२३४
वनाम १११२-८५

सिफ्टरी पोस्ट एवं टेलीग्राफ आदि — प्रेषितगण

फैजाबाद सं० २१२१-८४

ता० पेशी ११-१२-८५

श्रीमान जी,

निवेदन है कि उपरोक्त मुकदमे में जायिनी के वकील श्रीरामकृपालसिंह रुडोकेट है वकील साहब की तबियत अचानक रात में खराब हो गयी है कि ऐसे आज केच दरी नहिये का सके ही जायिनी का मुकदमा उक्त वकील साहब का बली भांति सम्भाला जाय। जायिनी वकील साहब की नामी बुद्धी के कारण मुकदमे का आज की कारवाही काले में असम्भव है।

allanced
984
11.12.85

जब: श्रीमान जी से जायिनी है कि उपरोक्त मुकदमे में कोई अन्ध तरीक़ा बोस्टे निस्तारण का स के का २५ दिन का समय प्रदान काले की रुपा बीजावी

दिनांक

११.१२.८५

द्वारा
Dhirendra Bahadur
Singer
Achrata
11.12.85

कादवकता

जायिनी
चमलादेवी

Shomo on 08/12/85 in
document
11-12-85
Rif

श्रीमान मुसिफ महोदय
१११२-८५
११-१२-८५
११-१२-८५

21/11/84 श्रीमान अर्जुन नरेश वी मल्ल

200



12/11

22/11/84

प्राप्त

वार्ड

कान

संकेत/पत्र सं 20/11/84 श्रीमान (1)

शुक्र 21/12/84

गोपनीय 22/12/84

Handwritten text in a vertical column on the right margin, possibly a reference or file number.

श्रीमान,

सेवा के विषय में मैं आपको धन्यवाद ज्ञापित करता हूँ।
आपने मुझे बहुत सारी सुविधाएं दी हैं।
आपकी सेवाएं बहुत ही अच्छी हैं।
आपकी सेवाएं बहुत ही अच्छी हैं।
आपकी सेवाएं बहुत ही अच्छी हैं।

For not offered

23.11.84 का

आपकी सेवा के विषय में मैं आपको धन्यवाद ज्ञापित करता हूँ।

आपकी सेवाएं बहुत ही अच्छी हैं।

21/12

Handwritten signature or name.

22/12/84

23/12/84

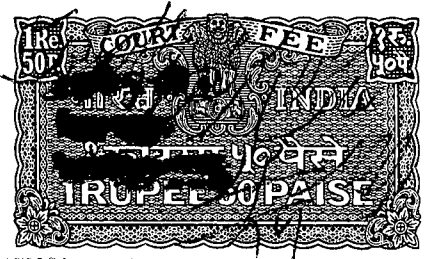
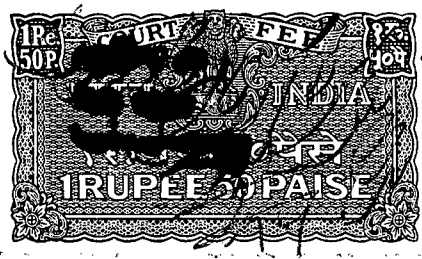
23/12/84

23/12/84

23/12/84

उपरोक्त मुक्ति मवेदस मं ६६

30 द



उपरोक्त मुक्ति मवेदस मं ६६
30 द
2-9-1921
श्रीमती चमेलदेवी श्रीमती चमेलदेवी

श्रीमती चमेलदेवी 20/11/21 वादिनी

श्रीमती चमेलदेवी एवं श्रीमती चमेलदेवी श्रीमती चमेलदेवी
मजबादसं 992/28 ई०
तारीख 98-9-26

श्रीमानजी,

निवेदन है कि उपरोक्त मुक्ति मं ६६ में श्रीमती चमेलदेवी
वकील श्री एन व्हा पाल सिंह रजिस्टर्ड है। वकील साहब
की तबियत अचानक रात में खराब हो गयी है
जिससे आज काचेदारी नहीं आ सके है। श्रीमती
का मुकदमा उक्त वकील साहब का माली माली समझा
गया है। श्रीमती वकील साहब की मौजूदगी
के कारण मुकदमें की आज की कार्रवाई करने
में असमर्थ है।

अतः श्रीमानजी से प्रार्थना है कि
उपरोक्त मुक्ति मं ६६ में जोड़े अन्य गरीबों के
निश्चरण के लिए 20 दिनों का समय
प्रदान करने की कृपा की जाए।

दिनांक

98.9.26

इस
ममान
हस्ताक्षर
14-1-86

श्रीमती चमेलदेवी
वादिनी

Shri Manoj Kumar
in affidavit
for the
for the
14/10/21

अधिवक्ता

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ^{XXX} ADDITIONAL BENCH

ADDITIONAL BENCH AT ALLAHABAD.

CIVIL MISC. APPLICATION NO. _____ OF 1986.

(Under Section 151 of C.P.C.)

On behalf of

Siya Ram son of Sri Jai Lal

resident of village and Post Nimari

district Faizabad Proposed-defendant-
-applicant.

IN

REGISTRATION NO.184/86 (T)

District-Faizabad.

Smt. Chamela Devi Applicant-plaintiff

Versus

Secretary Posts and Telegraphs Department,

Central Government, New Delhi,

and others Defendants-respondents.

To

The Vice-Chairman and His other companion Members
of the aforesaid Tribunal.

The humble petition of the abovenamed applicants
most respectfully Showeth:-

(2)

1. That the aforesaid suit has been filed by the plaintiff for declaration and recovery of a sum of Rs.500/-. The prayer made in the plaint reads as under:-

(a) That a decree for declaration may kindly be passed in favour of the plaintiff against the defendants declaring that the removal of the plaintiff from the service is illegal and the plaintiff continues to be Branch Post Master village Nimri, district Faizabad.

(b) That a decree for Rs.500/- be passed in favour of the plaintiff against the defendants.

(c) That the cost of the suit be awarded to the plaintiff against the defendants.

(d) That any other relief which the court may deem fit and proper, in circumstances of the present case may kindly be granted."

Amrin

2. That the plaintiff was appointed on 3-4-1982 provisionally as Branch Postmaster Nimri district

(3)

Faizabad but subsequently on the basis of certain complaints, the matter was enquired and it was revealed that the plaintiff has submitted bogus educational qualification certificate for obtaining the aforesaid assignment and as such her services were terminated after enquiring into the matter in detail through an order dated 23-4-1983.

3. That thereafter in order to fill up that vacancy on the post of the Branch Postmaster, Nimri, an advertisement was made and the above named applicant was appointed on 16-6-1983 as Branch Postmaster, Nimri, district Faizabad.

4. That since the relief sought in the present suit which has been transferred in this Hon'ble Tribunal and has been registered as registration no.184/1986, is also related to the said post which the plaintiff was having before passing the termination order on which the applicant is working and in case the said relief is allowed by this Hon'ble Tribunal and the suit is decreed, the result would be that the services of the applicant shall be terminated and he will be ousted from the

(4)

service.

5. That it is also pertinent to mention here that after passing the termination order against the plaintiff, the applicant was legally appointed.

6. That deliberately the plaintiff has not ~~known~~ arrayed him as a defendant in the aforesaid suit.

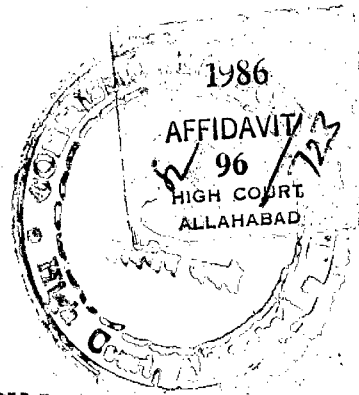
7. That in view of the facts stated above, the applicant would be directly affected in case the relief is granted and as such he is a necessary party in the aforesaid suit.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to allow this application and array the applicant Siya Ram son of Sri Jai Lal resident of village and post Nimri distt. Faizabad as defendant no.4 in the aforesaid suit.

DT/- 20/X/86

Sadhna Sinastava
COUNSEL FOR THE APPLICANT-
PROPOSED DEFENDANT NO.4.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH
AT ALLAHABAD.

AFFIDAVIT

IN

CIVIL MISC. APPLICATION NO. _____ OF 1986.

IN

REGISTRATION NO.184/86 (G)

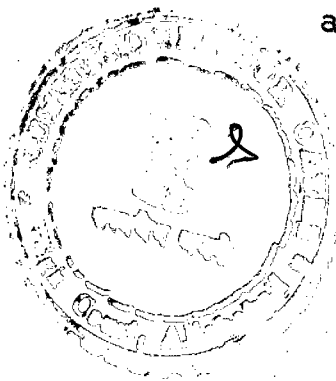
District-Faizabad

~~Six~~
Smt. Chamela Devi Applicant-plaintiff.

Versus

Secretary Posts and Telegraphs Department,
Central Government, New Delhi,

and others Defendant-respondents



Affidavit of Sri Siya Ram
aged about 25 years son of
Shri Jai Lal resident of
village and post Nimri
district Faizabad.

(Deponent)

I, the deponent abovenamed do hereby solemnly affirm
and state on oath as under:-

Amrin

(2)

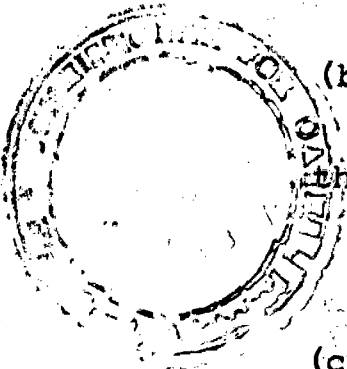
1. That the deponent is the sole applicant-
proposed defendant no.4 in the aforesaid case and as
such he is fully acquainted with the facts of the case
deposed to below.

2. That the aforesaid suit has been filed by the
plaintiff for declaration and recovery of a sum of
Rs.500/-. The prayer made in the plaint reads as
under:-

(a) That a decree for declaration may kindly be
passed in favour of the plaintiff against the
defendants declaring that the removal of the plaintiff
from the service is illegal and the plaintiff continu-
-es to be Branch Post Master village ~~Muz~~ Nimri, district
Faizabad.

(b) That a decree for Rs.500/- be passed in favour of
the plaintiff against the defendants.

(c) That the costs of the suit be awarded to the
plaintiff against the defendants.



Amir

(3)

(d) That any other relief which the court may deem fit and proper, in the circumstances of the present case may kindly be granted."

3. That the plaintiff was appointed on 3-4-1982 provisionally as Branch Postmaster Nimri district Faizabad but subsequently on the basis of certain complaints, the matter was enquired and it was revealed that the plaintiff has submitted bogus educational qualification certificate for obtaining the aforesaid assignment and as such her services were terminated after enquiring into the matter in detail through an order dated 23-4-1983.

4. That thereafter in order to fill up that vacancy on the post of the Branch Postmaster, Nimri, an advertisement was made and the above named applicant was appointed on 16-6-1983 as Branch Postmaster, Nimri, district Faizabad.

5. That ~~the~~ since the relief sought in the present suit which has been transferred in this Hon'ble Tribunal and has been registered as registration no. 184/1986,

is also related to the said post which the plaintiff



Prinirio

(4)

was having before passing the termination order on which the applicant is working and in case the said relief is allowed by this Hon'ble Tribunal and the suit is decreed, the result would be that the services of the applicant shall be terminated and he will be ousted from the service.

6. That it is also pertinent to mention here that after passing the termination order against the plaintiff, the applicant was legally appointed.

7. That deliberately the plaintiff has not arrayed the proposed defendant no.4-applicant as a defendant in the aforesaid suit.

8. That in view of the facts stated above, the applicant would be directly affected in case the relief is granted and as such he is a necessary party in the aforesaid suit.

That the contents of paragraph nos.1, 2, 3, 4, 5, 6, 7, and 8 of this affidavit are true to my personal knowledge. No part of it is false and nothing material has been

(5)

concealed. SO HELP ME GOD.

.....
(DEPONENT)

I, *Yashna Srinivasan Adv.*

do hereby declare that the person making this
affidavit and alleging himself to be Shri Siya Ram is
known to me from the papers in his possession and I
am satisfied that he is the same person.

Yashna Srinivasan
.....

~~(Clerk)~~
ADVOCATE

Solemnly affirmed before me on this *20th*
day of October, 1986 at *10:50* A.M./P.M. by the deponent
who is identified by the Clerk.

I have satisfied myself by examining the
deponent that he understands the contents of this
affidavit which has been read over and explained to him.

S.K. Jagan
OATH COMMISSIONER :

96
20-10-86
723

Shri Ram

(5)
(22)
IN THE COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLD.

CASE NO.184..... of 1986(T)

District : Faizabad.

Smt. Chamela Devi petitioner

Versus

Secretary, post & Telegraph Department.....Opposite
party.

Application Under Sec. 151 of Civil Procedure Code
for summoning the documents mentioned below in evidence:

The Petitioner named above most respectfully
begs to submit as under :-

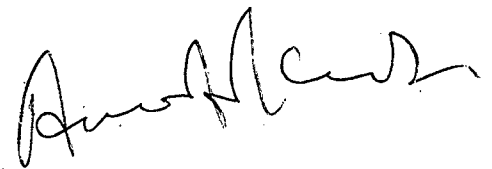
Need copy
of all Adm.
25/3/87

That the full facts and circumstances of the
case narrated in the accompanying affidavit and from
the perusal of that , it is in the interest of justice,
the affidavits of the persons filed by the petitioner,
in support of her case be accepted in evidence and
the following ~~accompanying affidavit~~ documents
inumerated in the accompanying affidavit be summoned
from the official concerned and be read in evidence,
and thereafter, the case be decided on merits,

P R A Y E R

It is, therefore, respectfully prayed that the

Hon'ble Court be pleased to permit the petitioner to file the affidavit of her witnesses and after that, documents be enumerated in the affidavit be summoned from the official concerned and be read in the evidence of the petitioner, so that the justice may be done to the parties.



(Anoop Kumar Srivastava)
Counsel for the Petitioner



2

1987
AFFIDAVIT
34/437
HIGH COURT
ALLAHABAD

[Handwritten signature]
[Handwritten date: 25/3/87]

IN THE HON'BLE COURT OF ~~XXXXXX~~ CENTRAL ADMINISTRATIVE
CENTRA-
TRIBUNAL AT ALLAHABAD :

AFFIDAVIT

IN

CASE NO. 184 OF 1986 (T)

DISTRICT: FAIZABAD:

Date Fixed 25-3-1987:

Smt. Chemela DeviPetitioner

Vs.

Secretary, Post & Telegraph Department.....Opposite
Party.

Affidavit of Smt. Chemela Devi, wife
of Sri Jung Bahadur Singh, aged about
35 years, resident of the village
and post Nimri, Pargana Paschim Rath,
Tahsil Bikapur, District Faizabad..

.....(Deponent)

I, the deponent above named , do hereby
solemnly showeth and state on oath as under :-

[Handwritten signature]
[Handwritten text: चमेल देवी]

1. That the deponent is the petitioner-plaintiff in the present case and she is fully acquainted with the facts deposed to below.

2. That the defendant is the petitioner-plaintiff in the present case and she has filed a suit for the declaration against the opposite parties that the removal of the petitioner from her services, is illegal and further she wants to seek declaration that her services be continued as Branch Post Master of village Nimri, District Faizabad.

3. That the case was contested by the opposite parties and they filed their written statement and in paragraph no.21 of their written statement, it was alleged that on complaint of Sri Mitrasen Yadav, M.L.A., the candidature of the petitioner was challenged after joining the post.

4. That the departmental enquiry was conducted against the petitioner and without giving any opportunity to the petitioner, the department concerned came to the conclusion that the transfer



चमला देवी

certificate and the marksheet of the petitioner were not genuine and on that ground the petitioner was put off from her duty and, therefore, she was finally removed from her duty.

5. That after her removal, the petitioner contracted her department through postal correspondence but when she failed to get properly relief from her department, she had filed the instant suit.

6. That in the present suit, the only short question which is to be decided by this Hon'ble Court is whether the genuineness of the transfer certificate and marksheet of the petitioner can be looked specially in the absence of the petitioner without giving her any opportunity to explain the same.

7. That the department concerned came to the conclusion that the transfer certificate and the marksheet of the petitioner were not genuine only on the ground when the postal Inspector Sri Ram Adhar went Sarvajanik Vidyalaya, Ranapur, District Faizabad that in the ~~absence of~~ Attendance Register of



अनमल दल

Class VIII of the year 1975-76, the name of Smt. Chamela Devi was scratched and the Head Master of the said Vidyalaya had refused to give the Scholar Register of the same year.

8. That in his report dated 24.7.82, the Inspector mentioned this fact in the Attendance Register, it was found that there was razoring over the name of Smt. Chamela Devi and the Head Master of the School had refused to give the Scholar Register for inspection.

9. That in such circumstances, it is very necessary for the just decision of the case is to obtain the Transfer Certificate Register, Attendance Register and Scholar Register of the Sarvajanik Vidyalaya, Ranapur, District Faizabad of the year 1975-76 and the inspection report of the Postal Inspector made enquiry at the time of posting and also the Inspector's report dated 24-7-82, 30-10-82 and the report of Zila Basic Shiksha Adhikari and the note of the Senior Superintendent of Post Offices be obtained before proceeding with the case.



अभिहित

10. That in any way, if the aforesaid papers is not obtained by this Hon'ble Court, from the Department concerned, there is nothing on record and the petitioner is completely failed to get the same as the department concerned had refused her to give certified copies of the same.

VERIFICATION:

The deponent named above, do hereby solemnly shwer and verify that the contents of the paragraph no.1 to 10 are true to my personal knowledge and no part of it is false and nothing material has been concealed therein.

SO HELP ME

G O D



U. R. P. H. 11/11/11

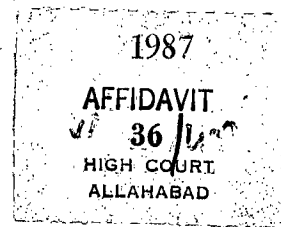
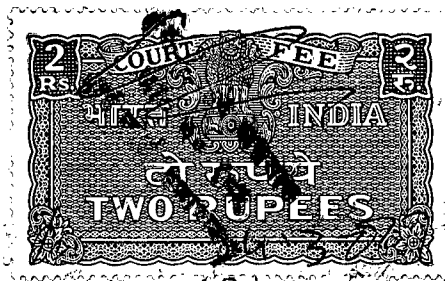
मे यमेल देवी को विवाहित
रूप खोजने के इरादे से

34/437
27.7.8)

At 2: सायने दसकर बलाश
PM
21/11/11 HSNR कारकना 1

यमेल देवी

(Deponent)



IN THE HON'BLE COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD

(CASE NO. 184 of 1986(T))

DISTRICT: FAIZABAD

Smt. Chameli DeviApplicant

Vs.

Secretary, Post & Telegraph Deptt. and others.....

...Opposite Psrties.

Affidavit of Sheo Bhushan

aged about 22 years son of

Sri Jai Singh, resident of the

village Ranapur, Pargana

Paschim Rath, Tahsil Bikapur,

District Faizabad ..(Deponent)

I, the deponent named above do hereby solemnly

शिव भूषण

swear and state on oath as under :-

1. That the deponent was the student of Sarvjanik Vidyalaya, Ranapur, District Faizabad and he had passed Class VIIIth in the year 1975-76.

2. That present Chameli Devi was his class-mate in the year 1975-76 and he had also passed Class VIIIth Examination with the deponent and after passing the Examination, both were getting the marksheet and transfer certificate from the said Vidyalaya.

Verification

I, Sheo Bhushan, deponent named above, solemnly swear and verify on oath that the contents of paragraph 1 & 2 of the said affidavit are true to my personal knowledge and no part of it is false and nothing material has been concealed there in.

SO HELP ME GOD.

U. R. Tyagi

36/937
24.3.81

At 3.00 PM

शिवभूषण

(Deponent)

मैं शिवभूषण को व्यक्तिगत रूप से जानता हूँ और यह मेरे
आपने हमारा नालाया / ...

IN THE HONORABLE COURT OF CHIEF ADMINISTRATIVE TRIBUNAL
ALLAHABAD

(CASE NO. 184 of 1986(T))

DISTRICT: FAIZABAD

Smt. Chameli Devi Applicant

VS.

Secretary, Post & Telegraph Deptt. and others.....

...Opposite Parties

Affidavit of Shree Khushan

aged about 22 years son of

Sri Jai Singh, resident of the

village Ranapur, Bargana

Paschim Rath, Tahsil Bikapur,

District Faizabad ..(Deponent)

I, the deponent named above do hereby solemnly

I, Sheo Bhushan, deponent named above,
solemnly swear and verify on oath that the
contents of paragraph 1 & 2 of the said affidavit
~~are true to my personal knowledge~~ and no part
of it is false and nothing material has been
concealed there in.

1. That the deponent was the student of
SO HFLP ME GOD.
Sarvjanik vidyalaya, Rahapur, District Faizabad
and he had passed Class VIIIth in the year 1975-76.

2. That present Charoli Devi was his class-mate
in the year 1975-76 and he had also passed Class
VIIIth Examination with the deponent and after
passing the examination, both were getting the
marksheet and transfer certificate from the
said vidyalaya.

Verification

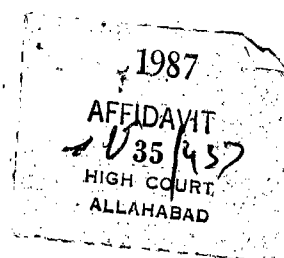
I, Sheo Bhushan, deponent named above,
solemnly swear and verify on oath that the
contents of paragraph 1 & 2 of the said affidavit
are true to my personal knowledge and no part
of it is false and nothing material has been
concealed there in.

SO HFLP ME GOD.

(Deponent)



(2)



[Signature]

In the Court of Central Administrative Tribunal, Allahabad.

Case No. 184 of 1986 (T)

District Faizabad

Smt. Chamela Devi Petitioner

vs

Sectt. Post & Telegraph Deptt.

and others Respondents

Affidavit of Ram Heit aged about 40 years, son of Sri Jagannath Upadhaya resident of village Kandampur pargana Pachchim Rath Tahsil Bikapur District Faizabad.

(Deponent)

I, the deponent named above do hereby solemnly swear and state on oath as follows :

1. That the deponent is the Chaprasi/Chowkidar of the village Saravjanik Vidiyalaya Ranapur, District Faizabad.
2. That the deponent had very well acquainted with the present Chamela Devi who was a student of Saravjanik Vidiyalaya Ranapur in the year 1975-76.
3. That after her examination, in the presence of the deponent, Chamela Devi gets her Marksheet and Transfer Certificate from the Head Master of the Saravjanik Vidiyalaya Ranapur, District Faizabad.
4. That in the knowledge of the deponent there

(2)

was no student named Vinla Devi daughter of Lallan Yadav in the Saravjanik Vidiyalaya Ranapur, District Faizabad.

5. That the deponent is very well acquainted with Sri Lallan Yadav, who is Head Master of Saravjanik Vidiyalaya Ranapur. He has no daughter.

Verification

I, the deponent named above do hereby solemnly swear and verify on oath that the contents of the paragraph 1 to 5 are true to my personal; Nothing material has been concealed therein and no part of it is false.
So help me God.

रामेष्ट

(DEPONENT)

मे रामेष्ट को व्यक्तिगत रूप से जानता हूँ
है इन्होंने मेरे सामने हथेली रख ली है

श्री रामेष्ट के लिये

V. R. T. J.

35/437

24.3.67

722 to 723

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH : LUCKNOW
Opp. Residency Ganchi Bhavan, Lucknow.

30/3

No. CAT/CE/IKO/JUDL/

T.A. 59/92 T.L.

Date :

REGISTRATION NO ⁱⁿ T.A. 184/86 OF ~~1891/92 (L)~~

Smt. Chamela Devi Applicant.

VERSUS

Secretary P.Q. T. Department, Respondents.
① Sri Anoop Kumar Srivastava, Advocate, II, M.I.G. Colony Allapur, (New)
Allahabad

② Kumari Sadhna Srivastava, Advocate,
C.A.T. BAR Association, 23-A Thornhill Road -
Allahabad.

Please take notice that the applicant above named has
presented an application a copy _____ thereof is enclosed
herewith which has been registered in this Tribunal and the
Tribunal has fixed 25 day of 5/92 for order before
Hon'ble Bench.

If, no appearance is made on your behalf, your pleader or
by some one duly authorised to Act and plead on your behalf in
the said application, it will be heard and decided in your absence.
Given under my hand and the seal of the Tribunal this 30
day of 3 199 2

For Deputy Registrar.

M. Panda./

6/12

15/1/88

In the Court of Central Administrative Tribunal at Allahabad
Case No 184 of 1986 (T)
District - Faizabad

Smt. Chandra Devi _____ Applicant

vs.

Secy. Post & Telegraph Dept. _____ Respondents

In the above cited case I am the counsel
for the appellant and due to cold and fever I am not
in the position to attend the court and proceed with the
case.

It is therefore, most respectfully prayed
that the Hon'ble Court be pleased to grant ~~an~~
adjournment for the hearing of this case so that the
justice may be done to the parties -

Anoop Kumar
(Anoop Kumar
Advocate
Counsel for Applicant)

15/1/88

Anoop Kumar Srivastava
ADVOCATE
High Court & Board of Revenue

(28)

11, M. I. G. New Colony
Near Qabristan
Allahpur, Allahabad

Date...1-1-87.....

In the Court of Central Administrative Tribunal, Allahabad.

Case No 184 of 1986(T)

District Faizabad..

Smt. Chamela Devi _____ Petitioner

vs.

Sect. Post & Telegraph Dept & others _____ Oppo Parties.

Sir,

It is respectfully prayed that today I am
unable to attend the Hon'ble Court due to cough, cold and
fever and therefore, it is requested that the said case
be adjourned to some other date.

Anoop Kumar
Anoop Kumar Srivastava 11/1/87
Advocate
(Counsel for Petitioner)

Reg. At

In The CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH,

23-A Thornhill Road, Allahabad-211001

No. CAT/ALLD/ 4487 / 10 7 4 3

Dated : 21/7/86

In re

Registration No. 184 — of 168 (T)

Smt Chamela Devi

APPLICANT

Versus

Secretary Posts and Telegraph Dept and others RESPONDENTS

- To,
- ① Smt Chamela Devi w/o. Sri Tang Bahadur Singh S/o. K. 11 and P.O. Nimari Par. Pachchhimbath, Tah. Bikanpur, Dist. Faizabad.
 - ② Secretary, Post and Telegraph Dept., Central Govt. New Delhi.
 - ③ The Senior Super Post Office, Faizabad.
 - ④ The Director Postal Services, Lucknow Region, Lucknow.
 - ⑤ Sri Ram Kripal Singh, Advocate, Civil Court, Faizabad.
 - ⑥ " K. C. Sinha, Advocate, H. C. Allah.
 - ⑦ " Ganga Kumar Shukla, Advocate, Civil Court, Faizabad.

WHEREAS the marginally noted case has been transferred by III Addl. D. Munsif, Faizabad. under the provisions of the Administrative Tribunals Act (No. 13 of 1935) and registered in this Tribunal as above.

O. Suit No 212 — of 80
of the Court III Addl. Munsif, Faizabad.
arising out of the order
dated
passed by
in

The Tribunal has
fixed this 4th day of
August 1986
for the hearing of the matter.

If no appearance is made on your behalf by yourself, your pleader or by someone duly authorised to act and plead on your behalf, the matter will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this 8th day of July 1986.

Deputy Registrar

Reg ADD

In The CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH,

23-A Thornhill Road, Allahabad-211001

No. CAT/ALLD/ 4487 To 4493

Dated: 21-7-86

In re

Registration No. 184 — of 1986 (T)

Smt Chamela Devi

APPLICANT

Versus

Secretary Posts and Telegraph Dept and others RESPONDENTS

- To,
- ① Smt Chamela Devi w/o. Sri Tang Bahadur Singh Ho. Vill and P.O. Nimeri Par. Pachchimrath, Tah. Bikapur, Distt Faigabad.
 - ② Secretary, Post and Telegraph Dept., Central Govt, New Delhi.
 - ③ The Senior Supdt Posts Offices, Faigabad.
 - ④ The Director Postal Services, Lucknow Region, Lucknow.
 - ⑤ Sri Ram Kripal Singh, Advocate, Civil Court, Faigabad.
 - ⑥ " K.C. Sinha, Advocate, H.C. Allh.
 - ⑦ " Gya's Kumar Shukla, Advocate, Civil Court, Faigabad.

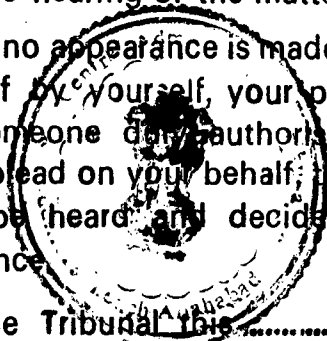
WHEREAS the marginally noted case has been transferred by III Addl. D. Munsif, Faigabad. under the provisions of the Administrative Tribunals Act (No. 13 of 1935) and registered in this Tribunal as above,

O. Suit No. 212 — of 1984
of the Court of III Addl. Munsif, Faigabad.
arising out of the order
dated
passed by,
in

The Tribunal has
fixed this 4th day of August 1986
for the hearing of the matter.

If no appearance is made on your behalf by yourself, your pleader or by someone duly authorised to act and plead on your behalf, the matter will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this 8th day of July 1986.


Deputy Registrar

In The Court of Administrative Tribunal
Additional Bench Allahabad

Case No. 184 of 1986 (T)

Smt. Chamela Devi Vs. Secretary Post & T & C
other

(Faizabad)

To

The Deputy Registrar
Central Admin. Tribul
Allahabad

Sir,

In the above noted case, the
applicant counsel want to inspect
the records.

SI (Insp)

8/2/87

Counsel for applicant

Shyam Singh
Adv.

Anoop Kumar
Adv.

In the Court of Central Administrative Tribunal.
Allahabad.

Case No. 184 of 86 (T)

Smt. Chamela Devi _____ Petitioner
vs.
Sect. Post & Telegraph Deptt. _____ Respondent.

To
The Bench Secretary

It is to inform you that the above mentioned
is listed for its hearing in this Court. I am Counsel
for petitioner and am not feeling well and therefore
request the Honble Bench to adjourn the hearing
of the case.

Anoop Kumar
10/7/87
(Anoop Kumar Srivastava
Advocate)
(Counsel for Petitioner)

अनूप कुमार श्रीवास्तव
एडवोकेट

हाईकोर्ट व बोर्ड ऑफ रेवन्यू

११, एम० आई० जी० (II) पार्क वाली
कालोनी, कब्रिस्तान के बगल, अल्लापुर

इलाहाबाद-२११००१

दिनांक 13.10.87.....

In the Court of Central Administrative Tribunal at Allahabad
Case No. 184-7-1986 (T)
District Faizabad.

Smt. Chamela _____ Petitioner

vs

Secy. Post & Telegraph Deptt. & Others _____ Respondents

Sr.

Due to fever I am not in the position to
attend the Hon'ble Court and therefore, it is kindly
requested that the case noted above be kindly
adjourned for some other date for its hearing.

Ansul Kumar
(Counsel for Petitioner)

O.S. No. 212/84.

Received the L.C.R. from
Fazalpur on 13.3.86.

4/8/86

184(T)/86

न्यायालय श्रीमान Before the Administrative Tribunal

वादी अपीलान्त,

Smt. Chamela

विरुद्ध

Secretary, Post & Telegraph

प्रतिवादी / रिस्पान्डेन्ट / विपक्षी / अभियुक्ता

व्यवहार विवरण

उपयुक्त व्यवहार में मैं / हम Smt. Chamela & Jang Bahadur Singh
Jang Bahadur Singh
Jang Bahadur Singh
Jang Bahadur Singh

Ganesh Kumar Singh, Advocate

प्रतिज्ञ

II, M.I.G. (New) Colony, Allahpur
Allahabad

एडवोकेट

को व्यवहार की कार्यवाही, उत्तर प्रति-उत्तर निमित्त प्रारम्भिक न्यायालय से अंतिम न्यायालय
अपील तक बख्शाय मेहनताना नियुक्त करके अधिकार देता हूँ / देते हैं कि एडवोकेट वकील
महोदय मुझे / हम प्रतिज्ञ के पक्ष से जो कुछ कार्यवाही प्रश्न या उत्तर लिखित अथवा मौखिक
करें या कोई प्रमाण-पत्र तथा दस्तावेज इत्यादि प्रस्तुत या प्रविष्ट करें या वापस लें या प्रतिलिपि
पत्र लें या रुपया चेक प्राप्त करें या मेरे / हमारे हस्ताक्षर की हुई संधि-पत्र प्रस्तुत करें या प्रमाणित
करें बिक्री-कर कार्यालय से 'सी' फार्म प्राप्त करें। अन्य एडवोकेट वकील की कार्यवाही तथा
विवादार्थ स्वयं नियुक्त करें या प्रार्थना-पत्र दें या निगरानी या कास आब्जेक्शन या तजवीज
सानी या वाजदायर या इजराय डिग्री अपने हस्ताक्षर दायर करें वह सब मुझे / हम प्रतिज्ञ
के लिये हुए के समान होगा वह सब मुझको / हमको स्वीकार होगा उसका दायित्व प्रतिज्ञ
के ऊपर होगा।

अतः यह वकालतनामा लिख दिया कि प्रमाण रहे और अवसर पर काम आवे।

तिथि 19

मास 6

सन् 86

चिन्ह या हस्ताक्षर

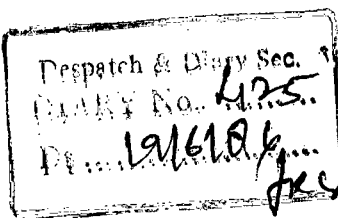
साक्षी

साक्षी

स्वीकृत

चमेल देवी

एडवोकेट प्लीडर



Ganesh Kumar Singh

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH : LUCKNOW
Opp. Residency Gandhi Bhavan, Lucknow.

722

30/3

No. CAT/CE/IKO/JUL/

T-A 59/92 T.L.

Date :

REGISTRATION NO T-A 184/86 ~~OF 1991/92 (I)~~

Smt. Chamela Devi

Applicant.

VERSUS

Secretary P.Q. T. Department,

Respondents.

① Sri. Anoop Kumar Srivastava, Advocate, II, M.I.G. Colony Allahpur,
Allahabad.

② Kumari Sachna Srivastava, Advocate,
C.A.T., BAR Association, 23-A Thornhill Road -
Allahabad.

Please take notice that the applicant above named has presented an application a copy _____ thereof is enclosed herewith which has been registered in this Tribunal and the Tribunal has fixed 25 day of 5/92 for order before Hon'ble Bench.

If, no appearance is made on your behalf, your pleader of by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence. Given under my hand and the seal of the Tribunal this 30 day of 3 1992

For Deputy Registrar.

M. Panda./

279
7/5